CS Nithya Pasupathy
Insolvency Professional

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

(*Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017*)

FOR THE ATTENTION OF THE STAKEHOLDERS OF "AMPOOL INDIA PRIVATE LIMITED"

1.	NAME OF CORPORATE PERSON	**AMPOOL INDIA PRIVATE LIMITED**
2.	DATE OF INCORPORATION OF CORPORATE PERSON	**22/07/2015**
3.	AUTHORITY UNDER WHICH CORPORATE PERSON INCORPORATED / REGISTERED	**ROC- PUNE**
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	**U72900PN2015FTC155890**
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	**REGISTERED OFFICE**: Office No. 501, Corporate Plaza SR 106A, Bhamburda, Pune, Maharashtra, India, 411016
6.	LIQUIDATION COMMENCEMENT DATE OF 0CORPORATE PERSON	14th August, 2024
7.	NAME, OFFICE ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR0	**CS Nithya Pasupathy** OLD NO: 28 (NEW NO: 10), 3RD Cross Street, R.K. Nagar, Raja Annamalai Puram, Chennai, Tamil Nadu 600028, Email: nithya@prowiscorporate.com Telephone No. 9566033007 (REG NO. IBBI/IPA-002/IP-N00911/2020-2021/13144)
8.	LAST DATE FOR SUBMISSION OF CLAIMS	13th September, 2024

Notice is hereby given that the **AMPOOL INDIA PRIVATE LIMITED** has commenced voluntary liquidation on 14th August, 2024.

The stakeholders of **AMPOOL INDIA PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, **on or before 13th September, 2024** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties

Name and Signature of the Liquidator:

INSOLVENCY PROFESSIONAL
CS. NITHYA PASUPATHY

Date: 17th August, 2024
Place: Pune

CS Nithya Pasupathy
REG NO. IBBI/IPA-002/IP-N00911/2020-2021/13144

J&K set for 3-phase polls, Haryana votes on Oct 1

Counting for both will take place on October 4

ARCHIS MOHAN
New Delhi, 16 August

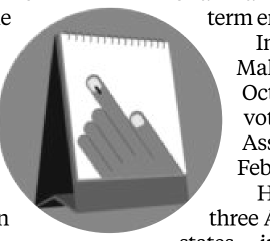
The Election Commission (EC) on Friday announced the polling dates for the Assembly elections in Jammu and Kashmir (J&K) and Haryana.

Counting of votes in Haryana and J&K will take place on October 4.

The EC said it will announce the poll schedule for Maharashtra later.

The term of the Haryana Assembly ends on November 3 and that of Maharashtra on November 26.

For the first time since 2009, the EC has decoupled poll schedules for Haryana and Maharashtra. The two states have had Assembly elections on the same day in 2009, 2014, and 2019.



Polling in J&K for its 90 seats will take place across three phases (on September 19 and 25 and October 1), while Haryana's 90 seats will poll on October 1.

J&K, currently a Union Territory, last saw Assembly polls (when Ladakh was also its part), a decade back, in November-December 2014.

These will be the first Assembly elections to be held in the erstwhile state since the abrogation of Article 370 in 2019.

In December, the Supreme Court had directed the EC to hold Assembly polls in J&K by September 30.

To a question that the poll schedule in J&K will end on October 4, instead of the SC prescribed deadline, Chief Election Commissioner Rajiv Kumar said the elections in J&K are being held "well within the time period."

Kumar said the EC had to wait for the completion of the Amarnath Yatra on August 19.

Notification for the first phase of polling in J&K will be issued on August 20, a day after the Yatra concludes.

"So, it is not a day here and there which is important. What is important is that we go by the spirit," he said. Kumar said the EC will ensure security for all candidates.

On delaying announcing poll dates for Maharashtra, Kumar attributed the decision to factors that included the deployment of security forces in J&K, recent rain in Maharashtra, and forthcoming festivals in the western state.

Elections are also imminent in Jharkhand, where the Assembly term ends on January 5, 2025.

In 2004, Assembly polls in Maharashtra were held on October 13 of that year, while voting for the Haryana Assembly took place on February 3, 2005.

However, the subsequent three Assembly polls in the two states – in 2009, 2014, and 2019 – had coincided. Haryana and Maharashtra saw single-phase voting for their respective Assembly polls on October 13 in 2009, October 15 in 2014, and October 21 in 2019.

Political parties welcomed the announcement of Assembly polls in J&K, but with caveats.

The Congress said that the recent moves by the Union government have only added to the powers of the lieutenant governor in J&K, "making a mockery of the powers of a duly elected state government."

National Conference (NC) vice-president Omar Abdullah termed the EC's announcement as "better late than never". "People of J&K were waiting for this day for a long time," Abdullah said.

THE POLL ARITHMETIC

JAMMU AND KASHMIR

- Total districts **20**
- Total seats **90** (General 74; ST 9; SC 7)
- Total electors **8.7 mn**
- Polling booths **11,838** (Rural 9,506; Urban 2,332)

Poll schedule

Phase 1 (24 seats) 18 September
(Districts: Kishtwar, Doda, Ramban, Anantnag, Pulwama, Shopian, Kulgam)

Phase 2 (26 seats) 25 September
(Districts: Reasi, Rajouri, Poonch, Budgam, Srinagar, Ganderbal)

Phase 3 (40 seats) 1 October
(Districts: Samba, Kathua, Udhampur, Jammu, Baramulla, Kupwara, Bandipora)

Date of counting: 4 October

HARYANA

Polling to be held in one phase

- Total districts **22**
- Total seats **90** (General 73; SC 17; ST 0)
- Total electors **20.1 mn**
- Polling booths **20,629** (Rural 13,497; Urban 7,132)

Total seats: 90
Date of poll: 1 October
Date of counting: 4 October

In call to Modi, Yunus assures safety of Hindus in B'desh

PRESS TRUST OF INDIA
New Delhi, 16 August

Muhammad Yunus, the chief adviser to the interim government in Bangladesh, called up Prime Minister Narendra Modi on Friday, assuring protection, safety, and security of Hindus and all other minorities in his country.

This was the first conversation between Modi and Yunus after he assumed the responsibility following the fall of the Sheikh Hasina-led government.

Modi said in a post on X that he reiterated India's support for a democratic, stable, peaceful, and progressive Bangladesh.

He said, "Received a telephone call from Professor Yunus. Exchanged views on the prevailing situation. Reiterated India's support for a democratic, stable, peaceful, and progressive Bangladesh. He assured protection, safety, and security of Hindus and all minorities in Bangladesh." During the call, the prime minister reaffirmed India's support for a democratic, stable, peaceful, and progressive Bangladesh, stated the Prime Minister's Office.


This was the first conversation between Prime Minister Narendra Modi (*left*) and Muhammad Yunus after the fall of the Hasina-led government in Bangladesh

Modi emphasised India's commitment to supporting the people of Bangladesh through various initiatives.

The prime minister also underlined the importance of ensuring the safety and protection of Hindus and all other minority communities in Bangladesh.

Yunus, in turn, assured that the interim government would prioritise protection, safety, and security of Hindus and all minorities in Bangladesh.

"Professor Muhammad Yunus said the situation in Bangladesh has been brought under control and life is becoming normal across the country," said a post on X from the Chief Adviser of the Government of Bangladesh.

"He said that reports of attacks on the minorities have been exaggerated and he is inviting Indian journalists to visit Bangladesh and report from the ground on the issues," said a connecting post.

Kollam gets India's first digital court for cheque bounce cases

BHAVINI MISHRA
New Delhi, 16 August

India's first digital court specifically designed to handle cheque bounce cases -- 24*7 ON Courts -- was inaugurated on Friday in Kerala's Kollam city by Supreme Court judge, Justice Bhushan Ramkrishna Gavai.

The initiative marks a significant shift towards virtual judicial processes, covering all aspects from case filing to hearings and judgments. If successful, the ON Courts model could be rolled out across Kerala, setting a precedent for the rest of the country. Kerala's Chief Minister Pinarayi Vijayan said it was a landmark moment for the state's judiciary.

We-Solv Virtual Solution Maker, an online dispute resolution system, developed by the Kerala judiciary, was also launched by Justice Gavai. The platform has been designed to facilitate online deliberations among stakeholders, streamline the dispute resolution process, and enhance efficiency, accessibility and transparency in dispute resolution.

Nandan Nilekani, co-founder and non-executive chairman of Infosys, highlighted the project's potential impact. "The initiative (On Courts) has taken the entire life cycle of a case and automated it. Roughly, cheque bouncing cases are 10 per cent of total cases. Hence, automation means that productivity goes up, and pendency goes down. Similarly, Motor Vehicles Act cases are 10 per cent or more. If the process of dealing with these cases are automated, 20-25 per cent cases will be resolved," he said.

ON Court will start accepting cases in September 2024 and will initially hear cheque dishonour cases.

Chief Justice of India, DY Chandrachud, who was scheduled to unveil several technology-driven judicial initiatives, was unable to attend the event due to unforeseen circumstances.

Justice Raja Vijayaraghavan V of the Kerala High Court praised the technological integration, emphasising that it will make court processes more accessible and predictable. "There will be a smart scheduling system so that the hearing will be held on time. It will offer support and guidance to litigants to inform them of their case status in real time. The court will be linked with important institutions, such as banks and police, which will make the exchange of information a breeze," he said.

Centre launches agri decision support system

SANJEEB MUKHERJEE
New Delhi, 16 August

The Union government on Friday launched a unique digital geospatial platform called Krishi-Decision Support System (Krishi-DSS) that provides seamless access to comprehensive all-India data, including satellite images of farms, weather information, water reservoir storage, groundwater levels, and soil health information, from anywhere at any time.

The platform — developed jointly by the Ministry of Agriculture and the Department of Space — captures minute details from the vast expanse of fields to the smallest soil particle. Krishi-DSS will enable the government to understand cropping patterns by analysing parcel-level crop maps of different years.

Officials said the feature on drought monitoring in Krishi-DSS will help the government to stay ahead of drought. It'll also give near real-time information on various indicators such as soil moisture, water storage, crop condition, dry spells, etc.

The digital geospatial platform Krishi-Decision Support System (Krishi-DSS) will provide access to comprehensive all-India data

Crop weather watch feature, which too has been integrated into Krishi-DSS, will keep the government informed about how weather is impacting the crops, crop harvest status, crop residue burning, etc., officials said.

With field-parcel segmentation, Krishi-DSS will enable the government to accurately identify field-parcel units, which will help in understanding each parcel's unique needs, and cropping patterns, for targeted interventions.

One nation-one soil information system of Krishi-DSS will give comprehensive soil data with embedded information on soil type, soil pH (potential of hydrogen), soil health, etc. Soil data will help the government in assessing crop suitability and land capability for implementing soil-water conservation measures, officials said.

An official said that by integrating data sources available on Krishi-DSS, various farmer-centric solutions — such as right individual advisories to farmers, early disaster warnings like pest attacks, heavy rain, hailstorms, etc. — can be developed.

Mohol Municipal Council
E-Tender Publication Notice
Out No/MCMO/2024/500 **Date-16.08.2024**
Chief Officer, Mohol Municipal Council is inviting E-tender for the development work undertaken under Maharashtra Suvarna Jayanti Nagrotthan Mahabhiyan (State Level) Scheme. Mohol Municipal Council is inviting competitive tender in Technical **B-1** form from registered experienced contractor/qualified tender holder of Govt through e-tender. There are total 01 work in the said e-tender notice. Tender Forms Available Online from Date-17/08/2024 To Date-08/09/2024 05.00PM hrs. The information about the cost of work as well as tender price, acceptance of tender, terms and conditions etc. is available on the website **http://mahatenders.gov.in**
Sd/-
(Dr. Yogesh Doke)
Chief Officer
Mohol Municipal, Mohol

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]
FOR THE ATTENTION OF THE STAKEHOLDERS OF "AMPOOL INDIA PRIVATE LIMITED"

SL.NO	PARTICULARS	DETAILS
1.	Name of Corporate Person	AMPOOL INDIA PRIVATE LIMITED
2.	Date of incorporation of Corporate Person	22/07/2015
3.	Authority under which corporate person is incorporated / Registered	ROC - PUNE
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U72900PN2015FTC155890
5.	Address of the registered office and principal office (if any) of corporate person	REGISTERED OFFICE: Office No. 501, Corporate Plaza SR 106A, Bhamburda, Pune, Maharashtra, India, 411016.
6.	Liquidation commencement date of corporate person	14th August, 2024
7.	Name, Office Address, Email Address, Telephone Number and the registration number of the liquidator	CS Nithya Pasupathy OLD NO: 28 (NEW NO: 10), 3RD Cross Street, R.K. Nagar, Raja Annamalai Puram, Chennai, Tamil Nadu 600028, Email: nithya@prowiscorporate.com Telephone No. 9566033007 (REG NO. IBBI/IPA-002/IP-N00911/2020-2021/13144)
8.	Last date for submission of claims	13th September, 2024

Notice is hereby given that the **AMPOOL INDIA PRIVATE LIMITED** has commenced voluntary liquidation on 14th August 2024.

The stakeholders of **AMPOOL INDIA PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, **on or before 13th September, 2024** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and signature of the Liquidator:
CS Nithya Pasupathy
REG NO. IBBI/IPA-002/IP-N00911/2020-2021/13144
Date: 17th August, 2024
Place: Pune

KHAZANCHI JEWELLERS SINCE 1971
KHAZANCHI JEWELLERS LIMITED
(Formerly known as Khazanchi Jewllers Private Limited)
Regd. Office : No.130, NSC Bose Road, Sowcarpet, Chennai - 600079
CIN: L36911TN1996PLC034918 | Website: www.khazanchi.co.in
NOTICE TO SHAREHOLDERS

(1) Notice is hereby given that the 29th Annual General Meeting (AGM) of the Company is scheduled to be held at 03:30 P.M., on Thursday, the September 12, 2024 through Video Conferencing / Other Audio Visual Means (VC/OAVM), in compliance with the General Circular No.09/2023 dated 25.09.2023 read with Circular No.20/2020 dated 05.05.2020 issued by Ministry of Corporate Affairs (MCA) and Circular No.SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/ 167 dated 07.10.2023 read with Master Circular No.SEBI/HO/CFD/PoD2/CIR/P/2023/120 dated 11.07.2023 issued by Securities Exchange Board of India (SEBI) (hereinafter collectively referred to as 'Circulars') and also applicable provisions of the Companies Act, 2013 and the Rules made thereunder.

(2) In accordance with the aforesaid MCA Circulars and Circular Nos.SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated 13.05.2022 and SEBI/HO/CFD/PoD-2/CIR/2023/4 dated 05.01.2023 issued by SEBI, the Notice of the AGM along with the Annual Report for the year 2023-24 would be sent by electronic mode to those Members whose e-Mail addresses are registered with the Company / National Securities Depository Limited (NSDL) and the Central Depository Services (India) Limited (CDSL) (referred to as Depositories).

(3) The Annual Report of the Company for the financial year 2023-24 containing the Notice of the AGM would be made available on the Company's website www.khazanchi.co.in and the website of Stock Exchanges at www.bseindia.com.

(4) The Company would be providing both remote e-Voting facility and the e-Voting during the AGM to all the Members to cast their votes on all the resolutions as set out in the Notice of the AGM.

(5) Members whose e-Mail addresses are not registered with the Company / Registrar and Transfer Agent (RTA) (in case of Members holding shares in physical form) or with the Depository Participants (DPs) (in case of Members holding shares in Demat form), are requested to follow the below mentioned procedure for registering the e-Mail addresses and obtaining the AGM Notice, Annual Report and e-Voting user ID and password:

- For Shareholders holding Shares in Physical Mode: For temporary registration of e-Mail ID, please provide necessary details like Folio No., Name of Shareholder, scanned copy of the Share Certificate (front and back), PAN (self-attested scanned copy of PAN card), Aadhaar (self-attested scanned copy of Aadhaar Card) by e-Mail to Company investors@khazanchi.co.in / or register with RTA investor service portal https://wisdom.cameoindia.com
  Thereafter, for permanent registration of E-Mail IDs, Members are requested to submit Form ISR-1 (which is available in the Company's website), duly filled and signed, with the Company / RTA.
- For Shareholders holding shares in Electronic Mode: For temporary registration of e-Mail ID, please provide Demat account details, Name, Client Master List or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card), Aadhaar (self-attested scanned copy of Aadhaar Card) to Company investors@khazanchi.co.in / or register with RTA investor service portal https://wisdom.cameoindia.com.
  Thereafter, for permanent registration of E-Mail IDs, Members are requested to contact their respective Dps.

(6) Members are requested to submit Form ISR-1 to the Company vide e-Mail investors@khazanchi.co.in or register with RTA investor service portal https://wisdom.cameoindia.com for updation of Bank Mandate along with original cancelled cheque with name of the Member printed on it or copy of the Bank Passbook or Bank Statement attested by the Bank, for receiving dividends directly in their Bank Accounts through ECS or any other permitted means.

(7) Detailed process and manner of remote e-Voting, e-Voting at the AGM, instructions for attending the AGM through VC/OAVM, etc., would be provided in the AGM Notice.

For Khazanchi Jewellers Limited
Sakshi Jain
Company Secretary
Place: Chennai
Date: August 17, 2024

SUNDARAM MUTUAL — Sundaram Finance Group —
Notice-Cum-Addendum to the Scheme Information Document (SID) and Key Information Memorandum (KIM) of Schemes of Sundaram Mutual Fund ('Fund')

Change in the address of Customer Care Center:

Investors / Unit holders are advised to take a note of the address of the Customer Care Centre of KFIN Technologies Limited as stated below, which is an official point of acceptance of transactions for the Schemes of Sundaram Mutual Fund:

Existing Address	New Address	Effective Date
KFIN Technologies Limited Shop No 2, Plot No 17, S. No. 322, Near Ganesh Colony Savedi, Ahmednagar, Maharashtra 414001 Contact: 9890003215	KFIN Technologies Limited, Above Shubham Mobile & Home Appliances, 1st Floor Tilak Road, Maliwada, Ahmednagar, Maharashtra 414001 Contact: 0241-3556221	20-August-2024

All other terms and conditions of the Scheme Information Document(s) / Key Information Memorandum(s) / Statement of Additional Information will remain unchanged.

This addendum forms an integral part of the Scheme Information Document (SID) / Key Information Memorandum (KIM) / Statement of Additional Information (SAI) of the schemes of Sundaram Mutual Fund as amended from time to time.

For **Sundaram Asset Management Company Ltd**
R Ajith Kumar
Company Secretary & Compliance Officer
Place: Chennai
Date: August 17, 2024

For more information please contact:
Sundaram Asset Management Company Ltd
(Investment Manager to Sundaram Mutual Fund)
CIN: U93090TN1996PLC034615

Corporate Office: 1st & 2nd Floor, Sundaram Towers, 46, Whites Road, Royapettah, Chennai-14.
Contact No. (India) 1860 425 7237, (NRI) +91 40 2345 2215
Fax: +91 44 2841 8108. www.sundarammutual.com
Regd. Office: No. 21, Patullos Road, Chennai 600 002.

HY1-24-25-21 (16x9cms)

Mutual Fund Investments are subject to market risks, read all scheme related documents carefully.

5paisa
5PAISA CAPITAL LIMITED
CIN: L67190MH2007PLC289249 | Registered Office: IIFL House, Sun Infotech Park, Road No.16V, Plot No. B-23, MIDC, Thane Industrial Area, Wagle Estate, Thane - 400604.
Tel: +91 22 4103 5000 | Fax: +91 22 2580 6654 | Email: csteam@5paisa.com | Website: www.5paisa.com

NOTICE OF 17th ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION

Notice is hereby given that the **17th (Seventeenth) Annual General Meeting ("AGM") of the Members of 5paisa Capital Limited ("the Company") is scheduled be held on Tuesday, September 10, 2024 at 11:30 A.M. (IST) through Video Conferencing ("VC") and/or Other Audio Visual Means ("OAVM")** to transact the businesses as set out in the Notice convening the AGM. The Notice of the AGM and the aforesaid documents are available on the website of the Company i.e. www.5paisa.com, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively.

The Company has sent the Annual Report for FY 2023-24 along with the Notice of AGM and e-voting procedure on **Friday, August 16, 2024** through electronic means to the Members whose e-mail addresses were registered with the Company/Depository(ies)/Registrar & Share Transfer Agent ("RTA") in compliance with all the applicable provisions of the Companies Act, 2013 **("the Act")** and circulars issued by the Ministry of Corporate Affairs dated April 08, 2020, April 13, 2020, May 05, 2020, December 28, 2022 and the relevant circulars issued subsequently in this regard, the latest being September 25, 2023 (collectively referred to as **"MCA Circulars"**) and by the Securities and Exchange Board of India (**"SEBI"**) dated May 12, 2020, January 15, 2021, May 13, 2022, January 05, 2023 and October 07, 2023 (collectively referred to as **"SEBI Circulars"**).

In terms of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (**"Listing Regulations"**) and Secretarial Standard - 2 on General Meetings issued by The Institute of Company Secretaries of India, the Company is providing the facility to its Members to exercise their right to vote by electronic means (**"e-voting"**) on any or all of the businesses specified in the Notice convening the 17th AGM of the Company through e-voting services of Central Depository Services Limited (**"CDSL"**). The details pursuant to the Act areas under:

a. Members holding shares either in physical form or in dematerialized form, as on the cut-off date i.e. **Tuesday, September 03, 2024,** are eligible to exercise their right to vote by using the remote e-voting/e-voting system on any or all of the businesses specified in the Notice convening the AGM of the Company.

b. Pursuant to Section 91 of the Act read with Rule 10 of the Companies (Management and Administration) Rules, 2014 and Regulation 42 of the SEBI Listing Regulations, that the Register of Members and Share Transfer Books of the Company will remain closed from **Wednesday, September 04, 2024 to Tuesday, September 10, 2024** (both days inclusive) for the purpose of ensuing Annual General Meeting.

c. The remote e-voting will commence on **Thursday, September 05, 2024 at 09:00 A.M. (IST)** and will end on **Monday, September 09, 2024 at 05:00 P.M. (IST).**

d. The remote e-voting module shall be disabled for voting thereafter and once the vote on a resolution is cast by the member, he/she shall not be allowed to change it subsequently or cast the vote again.

e. The Members can participate in the AGM even after exercising their right to vote through remote e-voting but shall not be eligible to cast their vote again in the AGM.

f. The members who remain present at the AGM and have not cast their vote through remote e-voting, shall be eligible to vote through e-voting system available during the AGM.

g. Only a person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date i.e. **Tuesday, September 03, 2024**, shall be entitled to avail the facility of remote e-voting as well as e-voting during the AGM.

h. Members who are holding shares in physical form or non-individual Members who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company and holds shares as on the cut-off date i.e. **Tuesday, September 03, 2024** may obtain the User ID and Password by following the procedure/instructions prescribed in the Notice of AGM. However, if a person is already registered with the depository for remote e-voting, then they can use their existing User ID and Password for casting their vote.

i. In case of individual Member holding securities in demat mode and who acquires shares of the Company after the Notice has been sent electronically by the Company and holds shares as on the cut-off date i.e. **Tuesday, September 03, 2024** may follow steps mentioned in the Notice of the AGM relating to remote e-voting.

j. Members are requested to intimate changes, if any pertaining to their name, postal address, email address, telephone/mobile numbers, Permanent Account Number (PAN), mandates, nominations, power of attorney, bank details such as name of the bank and branch details, bank account number, MICR code, IFSC Code etc., as mentioned in the notice of the AGM.

k. The Board of Directors of the Company has appointed CS Aparna Joshi, proprietress - M/s. Aparna Paricharak & Associates, Practicing Company Secretaries, as the Scrutinizer for the AGM to Scrutinize the e-voting process in a fair and transparent manner.

In the case of queries/grievances relating to e-voting, Members may refer to the Frequently Asked Questions (FAQs) and e-voting manual available at www.evotingindia.com, under help section or send an e-mail to helpdesk.evoting@cdslindia.com or contact Mr. Deborshi Choudhary – Deputy Manager from CDSL at 022-23058738 and 022-23058542/43 or at toll free no. 1800 21 09911.

For 5paisa Capital Limited
Sd/-
Namita Godbole
Company Secretary & Compliance Officer
Membership No.: A21056
Place: Thane
Date: August 16, 2024

अपना सहकारी बँक लि.
APNA SAHAKARI BANK LTD.
Multi State Scheduled Bank

कॉर्पोरेट ऑफीस: अपना बँक भवन, डॉ. एस. एस. राव रोड, परळ, मुंबई: ४०० ०१२. दूरध्वनी: २४१० ४८६१-६२, फॅक्स: २४१० ४६८० इमेल: corporateoffice@apnabank.co.in वेब: www.apnabank.co.in

सूचना

बँक शाखांचे विलीनीकरण/बंद करण्याबाबत

खातेदारांना कळविण्यात येते की, प्रशासकीय कारणास्तव बँकेच्या खालील शाखा विलीनीकरण/बंद करण्यात येत आहेत.

१)	गोरेगाव शाखा	मालाड (पश्चिम) शाखेत विलीनीकरण
२)	धारावी शाखा	प्रतिक्षानगर शाखेत विलीनीकरण
३)	बांद्रा शाखा	कुर्ला शाखेत विलीनीकरण
४)	दहिसर शाखा	बोरीवली (पूर्व) शाखेत विलीनीकरण

शाखा विलीनीकरण/बंद करण्याची तारीख आपणास लवकरच कळविण्यात येईल. ग्राहकांना होणाऱ्या गैरसोयीबद्दल आम्ही दिलगीर आहोत. अधिक माहितीकरीता संबधित शाखेशी संपर्क साधावा.

सही/-
दिनांक: १७/०८/२०२४ मुख्य कार्यकारी अधिकारी

मुंबई झोपडपट्टी सुधार मंडळ
(महाराष्ट्र गृहनिर्माण व क्षेत्रविकास प्राधिकरणाचे घटक मंडळ)

म्हाडा MHADA

ई-निविदा सूचना

कार्यकारी अभियंता [शहर] विभाग, मुंबई झोपडपट्टी सुधार मंडळ (महाराष्ट्र गृहनिर्माण व क्षेत्रविकास प्राधिकरणाचा घटक) **खोली क्र. ५३९, चौथा मजला,** गृहनिर्माण भवन, वांद्रे (पूर्व), मुंबई-४०० ०५१ (दूरध्वनी क्र. ०२२ ६६४०५४८४) यांनी योग्य वर्गवारी तथा शासकीय किंवा निमशासकीय नोंदणीकृत ठेकेदाराकडून एकूण **१** कामाकरिता बी-१ (टक्केवारी) नमुन्यातील ई-निविदा प्रणालीद्वारे (ऑनलाईन) निविदा मागविण्यात येत आहेत. विस्तृत ई-निविदा सूचना व निविदा कागदपत्रे शासनाच्या संकेत स्थळ **http://mahatenders.gov.in,** वर उपलब्ध असतील. निविदा विक्री **दिनांक २०.०८.२०२४ सकाळी १०.०० पासून दिनांक २७.०८.२०२४ सायंकाळी ५.३५** पर्यंत राहील. निविदा सूचनेबाबत शुध्दिपत्रक/बदल असल्यास फक्त **http://mahatenders.gov.in,** संकेतस्थळावर प्रकाशित केले जातील. निविदा स्वीकारण्याचा अथवा नाकारण्याचा अधिकार कार्यकारी अभियंता (शहर), मुं.झो.सु. मंडळ यांनी राखून ठेवला आहे.

सही/-
कार्यकारी अभियंता (शहर),
मुं.झो.सु. मंडळ, मुंबई

CPRO/A/608
म्हाडा-गृहनिर्माण क्षेत्रातील देशातील अग्रगण्य संस्था

MRC AGROTECH LIMITED

Regd Office : OFFICE NO.1028, 10th Floor, The Summit-Business Bay Omkar, Near WEH, Andheri East, Mumbai-400093 CIN : L15100MH2015PLC269095
ANNEXURE I TO CLAUSE 33 OF LISTING AGREEMENT

EXTRACT OF THE STANDALONE UNAUDITED FINANCIAL RESULT FOR THE PERIOD ENDED 30.06.2024

(Rs in Lacs)

Period	3 Months ended			12 months ended
Particulars	30.06.2024	30.06.2023	31.03.2024	31.03.2024
Total income	273.22	329	200.42	1518.59
Total expenses	265.96	290	295.49	1520
Total profit before exceptional items and tax	7.26	39	-95.07	-1
Total profit before tax	7.26	33	21.93	115.59
Net Profit Loss for the period from continuing operations	7.26	20	16.13	89
Paid-up equity share capital	1042.1	1042.1	1042.1	1042.1
Reserves excluding revaluation reserve	-	-	-	-
Earnings per share				
(a) Basic earnings (loss) per share from continuing and discontinued operations	0.04	0.04	0.12	0.86
(b) Diluted earnings (loss) per share from continuing and discontinued operations	0.04	0.04	0.12	0.86

EXTRACT OF THE CONSOLIDATED UNAUDITED FINANCIAL RESULT FOR THE PERIOD ENDED 30.06.2024

(Rs in Lacs)

Period	3 Months ended			12 months ended
Particulars	30.06.2024	30.06.2023	31.03.2024	31.03.2024
Total income	273.22	329	200.42	1518.59
Total expenses	270.04	291	295.49	1520
Total profit before exceptional items and tax	15.76	38	-95.07	-1.41
Total profit before tax	15.76	38	-95.07	-1.41
Net Profit Loss for the period from continuing operations	10.51	20	16.13	89.19
Paid-up equity share capital	2150.74	1042.1	1042.1	1042.1
Reserves excluding revaluation reserve	-	-	-	-
Earnings per share				
(a) Basic earnings (loss) per share from continuing and discontinued operations	0.005	0.04	0.12	0.86
(b) Diluted earnings (loss) per share from continuing and discontinued operations	0.005	0.04	0.12	0.86

Notes:

a. The aforesaid results were reviewed by the audit committee of the board and subsequently taken on record by the board of directors of the Company at their meeting held on 14.08.2024

b. The above is an extract of the detailed format of STANDALONE and Consolidated UNAUDITED FINANCIAL RESULT FOR THE QUARTER ENDED 30.06.2024. Filed with BSE under regulation 33 of the SEBI(LODR) Regulations, 2015. The full format of the standalone and consolidated UNAUDITED FINANCIAL RESULT FOR THE QUARTER ENDED 30.06.2024 are available on stock exchange website (www.bseindia.com) and company website (www.mrcagro.com)

BY ORDER OF THE BOARD
Sd/-
Ashok Kumar Singh
Director & CEO

Place: Mumbai
Date: 14.08.2024

TWENTY FIVE SOUTH REALTY LIMITED

CIN: U51100MH1996PLC100876
Registered Office: Hindoostan Mills Compound, Kashinath Dhuri Marg, Patilwadi Off Veer Sarvarkar Road, Prabhadevi, Mumbai 400025
E-mail: info@twenty5south.com.; **Website:** www.25south.in.

EXTRACT OF THE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2024

(₹ in lakh)

Sr. No.	Particulars	Quarter Ended		Year ended
		30.06.2024 (Unaudited)	30.06.2023 (Unaudited)	31.03.2024 (Audited)
1.	Total Income from Operations	8,849	19,607	84,902
2.	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	(1009)	523	(10,507)
3.	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary Items)#	(1009)	523	(10,507)
4.	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary Items)#	(1009)	8284	(27,366)
5.	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(1009)	8284	(27,366)
6.	Paid up Equity Share Capital	5	5	5
7.	Reserves (excluding Revaluation Reserve)	-	-	-
8.	Securities Premium Account	18,663	18,663	18,663
9.	Net Worth	(57,000)	(20,337)	(55,992)
10.	Paid up Debt Capital/Outstanding Debt	2,52,410	2,32,410	2,52,410
	Outstanding Redeemable Preference Shares	-	-	-
12.	Debt Equity Ratio	(5.53)	0.40	(5.33)
13.	Earning per Share (of ₹ 10/- each) (for continuing and discontinued operations)			
	Basic	(2,095)	(17,210)	(56,852)
	Diluted	(2,095)	(17,210)	(56,852)
14.	Capital Redemption Reserve	-	-	-
15.	Debenture Redemption Reserve	-	-	-
16.	Debt Service Coverage Ratio	0.93	1.06	0.79
17.	Interest Service Coverage Ratio	0.93	1.06	0.79

Note:

1. The above unaudited financial results have been reviewed by the Audit Committee and approved by the Board of Directors in their respective meetings held on August 14, 2024.
2. The Financial Results of the Company have been prepared in accordance with Indian Accounting Standards ("IND AS") notified under section 133 of the Companies Act, 2013 ("the act") read with the Companies (Indian Accounting Standards) Rules, 2015 as amended by the Companies (Indian Accounting Standards) (Amendments) Rules, 2016 and in accordance with the requirement of Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended.
3. The above is an extract of the detailed format of annual financial results filed with BSE Limited under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the annual financial results is available on the website of BSE Limited at www.bseindia.com.
5. For the items referred in the Regulation 52 (4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to BSE Limited and can be accessed on the website of the Stock Exchange at www.bseindia.com.
6. Figures for the previous year have been regrouped/reclassified/rearranged to conform to the figures of the current year. The pertinent items need to be disclosed if the said disclosure is required as per Regulation 52(4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015.

For and on behalf of the Board
PRAPHUL SHINDE
WHOLETIME DIRECTOR
DIN: 03140671

Date : August 14, 2024
Place : Mumbai

परिशिष्ट I
फॉर्म ए

जाहीर उद्घोषणा

(इन्सॉल्व्हन्सी अँन्ड बँक्रप्टसी बोर्ड ऑफ इंडिया
(स्वेच्छा परिसमापन प्रक्रिया) रेग्युलेशन, २०१७ चा रेग्युलेशन १४)

अम्पूल इंडिया प्रायव्हेट लिमिटेडच्या स्टेकहोल्डर्सच्या माहितीसाठी

१.	कॉर्पोरेट व्यक्तीचे नाव	अम्पूल इंडिया प्रायव्हेट लिमिटेड
२.	कॉर्पोरेट व्यक्तीचा स्थापनेची तारीख	२२.०७.२०१५
३.	कॉर्पोरेट व्यक्ती ज्या अंतर्गत स्थापित / नोंदणीकृत आहे ते प्राधिकरण	आरओसी-पुणे
४.	कॉर्पोरेट व्यक्तींचे कॉर्पोरेट आयडेंटीटी क्रमांक/ लिमिटेड लाएबिलिटी आयडेंटीटी	यु७२९००पीएन२०१५एफटीसी१५५८९०
५.	कॉर्पोरेट व्यक्तीच्या नोंदणीकृत कार्यालय आणि मुख्य कार्यालय (जर असल्यास) त्याचा पत्ता	**नोंदणीकृत कार्यालय:** ऑफिस क्र. ५०१, कॉर्पोरेट प्लाझा एसआर १०६ए, भांबुर्डे, पुणे, महाराष्ट्र, भारत ४११०१६.
६.	कॉर्पोरेट व्यक्तीचे परिसमापन सुरु होण्याची तारीख	१४ ऑगस्ट, २०२४
७.	परिसमापकाचे नाव, पत्ता, ईमेल पत्ता, दूरध्वनी क्रमांक आणि नोंदणीकरण क्रमांक	**सीएस निथ्या पसुपथी** जुना क्र.: २८ (नवीन क्र. १०) ३ रा क्रॉस स्ट्रीट, आर के नगर, राजा अन्नामालाई पुरम, चेन्नई, तमिळ नाडू ६०००२८ ईमेल: nithya@prowiscorporate.com टेलिफोन क्र.: ९५६६०३३००७ **(नोंद क्र. आयबीबीआय/आयपीए-००२/ आयपी-एन००९११/२०२०-२०२१/१३१४४)**
८.	दावे सादर करण्याची अंतिम तारीख	१३ सप्टेंबर, २०२४

याद्वारे सूचना देण्यात येते की, **अम्पूल इंडिया प्रायव्हेट लिमिटेड** यांनी १४ ऑगस्ट, २०२४ रोजी स्वेच्छा समापनाला सुरुवात झाली आहे.

अम्पूल इंडिया प्रायव्हेट लिमिटेडच्या स्टेकहोल्डर्स यांना त्यांच्या दाव्यांचे पुरावे बाब ७ च्या समोर नमूद केलेल्या पत्त्यावर परिसमापकांकडे **१३ सप्टेंबर, २०२४** रोजीस किंवा पूर्वी पाठविण्यास सांगण्यात येत आहे.

वित्तीय धनकोंनी त्यांच्या दाव्याचे पुरावे केवळ इलेक्ट्रॉनिक साधनाद्वारे सादर करावेत. सर्व इतर स्टेकहोल्डर्सने दाव्यांचे पुरावे व्यक्तिशः टपालाद्वारे वा इलेक्ट्रॉनिक साधनाद्वारे सादर करावेत.

चुकीचे आणि दिशाभूल करणाऱ्या दाव्यांच्या पुराव्यांचे सादरीकरण शिक्षेस पात्र असेल.

परिसमापकांचे नाव आणि सही:
सीएस निथ्या पसुपथी
नोंद. क्र. आयबीबीआय/आयपीए-००२/
आयपी-एन००९११/२०२०-२०११/१३१४४

दिनांक: १७ ऑगस्ट,२०२४
ठिकाण: पुणे

जी. व्ही. फिल्म्स लिमिटेड

नोंद. कार्यालयः गाळा क्र. बी १४ बी, १ ला मजला, प्रवासी इंडस्ट्रियल इस्टेट, गोरेगांव मुलुंड लिंक रोड, गोरेगांव पूर्व, मुंबई - ४०००६३, दूर : ०२२-४७४९५२३८, ईमेल पत्ताः cs.gvfilms@gmail.com वेबसाईटः www.gvfilms.in
सीआयएनः एल९२४९०एमएच१९८९पीएलसी२३८७८०

३०.०६.२०२४ रोजी संपलेल्या तिमाहीसाठी अलेखापरीक्षित एकत्रित वित्तीय निष्कर्षांचा उतारा

(रक्कम लाखांत)

	तपशील	संपलेली तिमाही			संपलेले वर्ष
		३०.०६.२०२४ (अलेखापरीक्षित)	३१.०३.२०२४ (लेखापरीक्षित)	३०.०६.२०२३ (अलेखापरीक्षित)	३१.०३.२०२४ (लेखापरीक्षित)
१	प्रवर्तनातून एकूण उत्पन्न	५.४८	(०.०४)	२१.००	८१.४७
२	कर, अपवादात्मक आणि/किंवा अनन्यसाधारण बाबींपूर्वी कालावधीसाठी निव्वळ नफा/(तोटा)	(६९.६३)	(६५.२१)	(४५.९४)	(१४३.४३)
३	कालावधीसाठी करपूर्व, अपवादात्मक आणि/किंवा अनन्यसाधारण बाबीनंतर निव्वळ नफा/(तोटा)	(६९.६३)	(६५.२१)	(४५.९४)	(१४३.४३)
४	कालावधीसाठी करोत्तर अपवादात्मक आणि/किंवा अनन्यसाधारण बाबीनंतर निव्वळ नफा/(तोटा)	(६९.६३)	३५.३८	(४५.९४)	(४२.८४)
५	कालावधीसाठी एकूण सर्वसमावेशक उत्पन्न (कालावधीसाठी नफा/(तोटा) (करोत्तर) आणि इतर सर्वसमावेशक उत्पन्न (करोत्तर) धरुन)	(६९.६३)	३५.३८	(४५.९४)	(४२.८४)
६	समभाग भांडवल	९१४६.२८	९१४६.२८	९१४६.२८	९१४६.२८
७	प्रती समभाग प्राप्ती (प्रत्येकी रु. १/- चे द. मू.) (अखंडित आणि खंडित कामकाजासाठी)				
	१. मुलभूत	(०.००७६)	०.००३९	(०.००५०)	(०.००४७)
	२. सौम्यिकृत	(०.००७६)	०.००३९	(०.००५०)	(०.००४७)

टीप १:

३०.०६.२०२४ रोजी संपलेल्या तिमाहीसाठी अलेखापरीक्षित अलिप्त वित्तीय निष्कर्षावरील अतिरिक्त माहिती

(रक्कम लाखांत)

	तपशील	संपलेली तिमाही			संपलेले वर्ष
		३०.०६.२०२४ (अलेखापरीक्षित)	३१.०३.२०२४ (लेखापरीक्षित)	३०.०६.२०२३ (अलेखापरीक्षित)	३१.०३.२०२४ (लेखापरीक्षित)
१	प्रवर्तनातून एकूण उत्पन्न	०.०५	०.०५	०.११	०.३८
२	कालावधीसाठी करपूर्व अपवादात्मक आणि/किंवा अनन्यसाधारण बाबीनंतर निव्वळ नफा/(तोटा)	(५८.५८)	(५२.८४)	(२१.४२)	(१२८.३०)
३	कालावधीसाठी करोत्तर अपवादात्मक आणि/किंवा अनन्यसाधारण बाबीनंतर निव्वळ नफा/(तोटा)	(५८.५८)	(५२.८४)	(२१.४२)	(१२८.३०)
४	कालावधीसाठी एकूण सर्वसमावेशक उत्पन्न (कालावधीसाठी नफा/(तोटा) (करोत्तर) आणि इतर सर्वसमावेशक उत्पन्न (करोत्तर) धरुन)	(५८.५८)	(५२.८४)	(२१.४२)	(१२८.३०)

टीप २:
वरील माहिती म्हणजे सेबी (लिस्टींग ऑब्लिगेशन्स अँड डिस्क्लोजर रिक्वायरमेंट्स) रेग्युलेशन्स, २०१५ च्या रेग्युलेशन ३३ अंतर्गत स्टॉक एक्सचेंजेसकडे दाखल केलेल्या तिमाही वित्तीय निष्कर्षांच्या तपशिलवार विवरणाचा एक उतारा आहे. तिमाही वित्तीय निष्कर्षांचे तपशिलवार विवरण स्टॉक एक्सचेंज ची वेबसाईट (www.bseindia.com) आणि कंपनीची वेबसाईट (www.gvfilms.in) वर उपलब्ध आहे.

जी. व्ही. फिल्म्स लिमिटेड साठी
सही/-
श्री. बालागिरी वेठागिरी वेठागिरी
सीईओ आणि व्यवस्थापकीय संचालक
डीआयएन : ०१७३५४९७

ठिकाण : चेन्नई
दिनांक : १४.०८.२०२४

AJR INFRA AND TOLLING LIMITED

(formerly Gammon Infrastructure Projects Limited)
CIN : L45203MH2001PLC131728
Registered Office: 3rd Floor, Plot No. 3/8, Hamilton House, J.N. Heredia Marg, Ballard Estate, Mumbai - 400 038. INDIA
Tel: 91 - 22 - 67487200; **E-mail:** info@ajrinfra.in; **Website:** www.ajrinfra.in

EXTRACT OF UNAUDITED STANDALONE & CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2024

(₹ In Lacs)

Sr. No.	Particulars	STA NDALONE				CONSOLIDATED	
		Quarter ending June 30, 2024 (Reviewed)	Quarter ending March 2024 (Reviewed)	Quarter ending June 2023 (Reviewed)	Previous Year ending March 2024 (Audited)	Quarter ending June 2024 (Reviewed)	Year ending March 2024 (Audited)
1	Total Income from Operations	286.99	468.94	992.33	2,022.42	1,851.25	7,668.49
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items#)	(358.18)	21.58	663.15	(1,553.09)	(7,347.88)	(28,871.20)
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	(474.47)	(22,409.91)	663.15	(23,984.58)	(7,244.88)	(22,935.35)
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	(0.68)	(22,435.31)	633.60	(24,086.59)	(6,773.66)	(23,057.76)
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(0.68)	(22,436.67)	633.60	(24,087.95)	(6,773.66)	(23,060.34)
6	Equity Share Capital				18,917.64		18,917.64
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				(1,41,210.28)		(2,71,586.34)
8	Earnings Per Share (of ₹ 2/- each) (for continuing and discontinued operations) –						
	1. Basic:	(0.00)	(2.38)	0.07	(2.56)	(0.59)	(2.00)
	2. Diluted:	(0.00)	(2.38)	0.07	(2.56)	(0.59)	(2.00)

Notes:

a) The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations And Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the websites of the Stock Exchange(s)i.e. www.nseindia.com and www.bseindia.com and the Company's website www.ajrinfra.in

For AJR INFRA AND TOLLING LIMITED
(formerly Gammon Infrastructure Projects Limited)
Sd/-
Mineel Mali
Whole Time Director
DIN-06641595

Place : Mumbai
Date : 14th August, 2024

भारत सरकार
(वित्त मंत्रालय)
मुंबई येथील कर्ज वसुली न्यायाधिकरण क्र. II
३ रा मजला एमटीएनएल भवन, स्ट्रॅण्ड रोड, कुलाबा मार्केट, कुलाबा मुंबई - ४००००५

रिकव्हरी ऑफ डेब्ट अँण्ड बँकरप्टसी अॅक्ट १९९३ सहवाचता आयकर अधिनियम १९६१ च्या दुसऱ्या परिशिष्टाच्या नियम ५३ अंतर्गत विक्रीची उद्घोषणा मांडण्याकरिता सूचना.

वसुली कार्यवाही क्र. ७९ सन २०११

नि.क्र. १०१
पुढील तारीख: १८.०९.२०२४

च्या प्रकरणात
सेन्ट्रल बँक ऑफ इंडिया ...अर्जदार/ प्रमाणपत्र धारक
विरूध्द
श्री. राजेंद्र सी. सिंग आणि अन्य. ...प्रतिवादी/प्रमाणपत्र कर्जदार
प्रति,

१. श्री. राजेंद्र सी. सिंग
आर.सी.एफ. कॉलनी, टाईप II, ब्लॉक क्र. १०,
फ्लॅट क्र. २३२, चेंबूर, मुंबई-४०००७४.
आणि
फ्लॅट क्र. बी-१०१, १ला मजला, समर्थ व्हिला, प्लॉट क्र. ए-/६५,
सेक्टर १९, कोपरखैरणे, नवी मुंबई.

२. श्री. शांताराम डी. थोरात
आर.सी.एफ. कॉलनी, टाईप II, बिल्डिंग २६, खोली क्र. ३०३,
चेंबूर, मुंबई-४०००७४.

३. संबंधित सोसायटी/प्राधिकरण
फ्लॅट क्र. १०१, बी-विंग, १ला मजला, समर्थ व्हिला,
प्लॉट क्र. ए-/६५, सेक्टर १९, कोपरखैरणे, नवी मुंबई-४००७०९.

ज्याअर्थी सन्माननीय पीठासिन अधिकारी, कर्ज वसुली न्यायाधिकरण क्र.२, मुंबई यांनी काढलेल्या ओ.ए. क्र. १८३ सन २०१० मधील वसुली प्रमाणपत्र क्र. ७९ सन २०११ च्या निष्पादनात निम्नस्वाक्षरीकारांनी खालील नमूद स्थावर मिळकत विकण्याचे आदेश दिले आहेत.

तुम्हाला याद्वारे कळविण्यात येते की, विक्रीची उद्घोषणा काढणे आणि तिच्या अटी मांडण्याकरिता १८.०९.२०२४ रोजी दु. १२.०५ वा. ही तारीख निश्चित करण्यात आली आहे. तुम्हाला उद्घोषणा मांडणीमध्ये सहभागी होण्याकरिता आणि सदर मिळकत किंवा तिच्या कोणत्याही भागाशी संबंधित कोणताही बोजा, प्रभार, दावे किंवा दायित्वे निम्नस्वाक्षरीकारांना कळविण्यासाठी याद्वारे बोलाविण्यात येत आहे.

मिळकतीचे वर्णन

फ्लॅट क्र. १०१, बी-विंग, १ला मजला, समर्थ व्हिला, प्लॉट क्र. ए-/६५, सेक्टर १९, कोपरखैरणे, नवी मुंबई-४००७०९.

१३ ऑगस्ट, २०२४ रोजी माझ्या हस्ते आणि न्यायाधिकरणाच्या शिक्क्याने दिले.

सही/-
भविष्य कुमार आझाद
वसुली अधिकारी
डीआरटी II, मुंबई

यांना प्रत,
१. वीज विभाग
२. एमआयडीसी/तलाठी/सिडको/पालिका प्राधिकरण
३. आयकर, जीएसटी इ.

जेनेसिस इंटरनॅशनल कॉर्पोरेशन लिमिटेड

GENESYS

नोंदणी. कार्यालय : ७३ ए, एसडीएफ-III, सिप्झ, अंधेरी (पूर्व), मुंबई-४०० ०९६.
वेबसाईट : www.igenesys.com, ई-मेल : investors@igenesys.com,
सीआयएन : एल६५९९०एमएच१९८३पीएलसी०२९१९७, दूर. क्र. ०२२-४४८८ ४४८८, फॅक्स क्र. ०२२-२८२९०६०३,

जून ३०, २०२४ रोजी संपलेल्या तिमाहीसाठी अलेखापरिक्षित अलिप्त आणि एकत्रित वित्तीय निष्कर्षांचा उतारा

(रु. लाखात)

अ. क्र.	तपशिल	अलिप्त				एकत्रित			
		संपलेली तिमाही			संपलेले वर्ष	संपलेली तिमाही			संपलेले वर्ष
		३०-जून-२४ अलेखापरिक्षित	३१-मार्च-२४ लेखापरिक्षित	३०-जून-२३ अलेखापरिक्षित	३१-मार्च-२४ लेखापरिक्षित	३०-जून-२४ अलेखापरिक्षित	३१-मार्च-२४ लेखापरिक्षित	३०-जून-२३ अलेखापरिक्षित	३१-मार्च-२४ लेखापरिक्षित
१	प्रवर्तनातून एकूण उत्पन्न (निव्वळ)	५,६६६.६७	७,०१९.१४	३,५११.९१	१९,९४९.२२	५,७१६.५४	७,१६३.२६	३,५४७.२७	२०,३२६.९३
२	सर्वसाधारण कामकाजातून निव्वळ नफा/(तोटा) (कर, अपवादात्मक आणि/किंवा अनन्यसाधारण बाबींपूर्व)	१,५०७.८५	३,०७०.९९	५८.३९	६,०३१.३९	८७७.७१	२,४१०.०४	(५२३.६२)	३,७१७.५५
३	सर्वसाधारण कामकाजातून करपूर्व निव्वळ नफा/(तोटा) (अपवादात्मक आणि/किंवा अनन्यसाधारण बाबींनंतर)	१,५०७.८५	३,०७०.९९	५८.३९	६,०३१.३९	८७७.७१	२,४१०.०४	(५२३.६२)	३,७१७.५५
४	सर्वसाधारण कामकाजातून करोत्तर निव्वळ नफा/(तोटा) (अपवादात्मक आणि/किंवा अनन्यसाधारण बाबींनंतर)	१,१५९.८४	२,१५९.६०	३५.६१	४,४९४.८४	५२९.७०	१,४७८.८८	(५४६.४०)	२,१६१.२३
५	सर्वसाधारण कामकाजातून करोत्तर आणि सहयोगींच्या तोट्याच्या हिश्श्यानंतर निव्वळ नफा/(तोटा) (अपवादात्मक आणि/किंवा अनन्यसाधारण बाबींनंतर)	१,१५९.८४	२,१५९.६०	३५.६१	४,४९४.८४	५२९.७०	१,४७८.८८	(५४६.४०)	२,१६१.२३
६	कालावधीसाठी एकूण सर्वसमावेशक उत्पन्न/(तोटा)	१.२७	(८.८२)	(१२.१२)	५.१०	१०.६३	(१२७.८०)	(४९.५७)	०.१३
७	कालावधीसाठी एकूण सर्वसमावेशक उत्पन्न (कालावधीसाठी (करोत्तर) नफा/(तोटा) आणि इतर सर्वसमावेशक उत्पन्न (करोत्तर) धरून)	१,१६१.११	२,१५०.७८	२३.४९	४,४९९.९४	५४०.३३	१,३५१.०८	(५९५.९७)	२,१६१.३६
८	कालावधीकरिता एकूण सर्वसमावेशक उत्पन्न हिशोबात धरायचे								
	अ-नियंत्रक व्याज	-	-	-	-	(७.८४)	(९.७५)	(१३.९४)	(४५.९३)
	कंपनीचे समभाग धारक	१,१६१.११	२,१५०.७८	२३.४९	४,४९९.९४	५४८.१७	१,३६०.८३	(५८२.०३)	२,२०७.२९
९	वर्षाकरिता निव्वळ नफा/(तोटा) हिशोबात धरायचे								
	अ-नियंत्रक व्याज	-	-	-	-	(८.४४)	(६.१५)	(१३.३७)	(४६.०६)
	कंपनीचे समभाग धारक	१,१५९.८४	२,१५९.६०	३५.६१	४,४९४.८४	५३८.१४	१,४८५.०३	(५३३.०३)	२,२०७.२९
१०	समभाग भांडवल (दर्शनी मूल्य रु. ५/- प्रत्येकी)	१,९७९.९३	१,९७७.०३	१,८८८.७०	१,९७७.०३	१,९७९.९३	१,९७७.०३	१,८८८.७०	१,९७७.०३
११	इतर इक्विटी				५३,१४०.९०				४७,१००.७६
१२	प्रतिभाग प्राप्ती (भारित सरासरी) (दर्शनी मूल्य रु. ५/- प्रत्येकी) (अखंडित आणि खंडित प्रवर्तनांसाठी)								
	मूलभूत ईपीएस (अवार्षिक) (रु.)	२.९३	५.५०	०.०९	११.७८	१.३४	३.७८	(१.४०)	५.७८
	सौम्यिकृत ईपीएस (अवार्षिक) (रु.)	२.९०	५.४६	०.०९	११.६९	१.३३	३.७५	(१.४०)	५.७४

टिपा :

१. जून ३०, २०२४ रोजी संपलेल्या तिमाहीकरिता वित्तीय निष्कर्ष लेखापरीक्षण समितीकडून पुनर्विलोकित करण्यात आले. ऑगस्ट १४, २०२४ रोजी झालेल्या बैठकीत संचालक मंडळाने ते व त्याच्या प्रकाशन मसुद्यास मंजुरी दिली.

२. वरील महिती म्हणजे सेबी (लिस्टिंग ऑब्लिगेशन्स ॲण्ड डिस्क्लोजर रिक्वायरमेंटस्) रेग्युलेशन्स, २०१५ च्या रेग्युलेशन ३३ अंतर्गत स्टॉक एक्सचेंजकडे सादर केलेल्या तिमाही/वर्ष समाप्तीच्या वित्तीय निष्कर्षांच्या तपशीलवार विवरणाचा एक उतारा आहे. तिमाही/वर्ष समाप्तीच्या वित्तीय निष्कर्षांचे संपूर्ण विवरण कंपनीचे शेअर्स जेथे सूचिबद्ध आहेत त्या स्टॉक एक्सचेंजेसच्या वेबसाईट म्हणजेच बीएसई लिमिटेड (**www.bseindia.com**) व नॅशनल स्टॉक एक्सचेंजेस (**www.nseindia.com**) व कंपनीची वेबसाईट (**www.igenesys.com**) वर उपलब्ध आहेत.

जेनेसिस इंटरनॅशनल कॉर्पोरेशन लिमिटेड साठी
सही/-
सजिद मलिक
अध्यक्ष आणि व्यवस्थापकीय संचालक
डीआयएन क्र. : ००४००३६६

ठिकाण : मुंबई.
दिनांक : ऑगस्ट १४, २०२४

AMPOOL

Date: 6th August 2024

To
The Board of Directors
Ampool India Private Limited
Office No. 501, Corporate Plaza SR 106A,
Bhamburda, Pune, Maharashtra, India, 411016

Dear Sir,

NOTICE OF BOARD MEETING

Notice is hereby given that [•] Board Meeting of FY 2024-2025 of the Company is scheduled to be held on Tuesday, the 13th day of August 2024 at 11 A.M. IST at, Hewlett Packard Enterprise SY No. 192, Whitefield Road, Mahadevapura, Post, Bangalore 560 048, Karnataka, India, 411016, inter-alia to discuss on the following agenda items with the notes enclosed:

Item No.	Particulars	Page No.
1	To appoint chairman of the meeting;	2
2	To grant leave of absence, if any;	3
3	To consider and take note of the minutes of previous board meeting held on 22nd July 2024.	4
4	To consider and approve the proposal for voluntary liquidation of the Company under Insolvency and Bankruptcy Code, 2016 and appointment of the Liquidator.	5
5	Approval of Declaration of Solvency, along with an affidavit	7
6	Authorizing Ms. Nithya Pasupathy, having IBBI Registration Number: IBBI/IPA-002/IP-N00911/2020-2021/13144, the proposed Liquidator of the Company to operate the bank account maintained with Axis Bank, Senapati Bapat Road branch.	8
7	To fix the date and time for the Extraordinary General Meeting of the Company and approve the draft notice thereof.	9
8	Any other item, with the permission of the Chairman	10

All are kindly requested to attend the meeting.

Ampool India Pvt Ltd **CIN:** U72900PN2015FTC155890
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Senapati Bapat Road Shivajinagar, Pune - 411016.Maharashtra, India
Ph. No: 020-25631150 / 25631141info@ampool.io http://ampool.io

Thanking You,
Yours faithfully

For Ampool India Private Limited

Jaysemwal

Jaywardhan Semwal
Director
DIN: 08730303
Address: A1003, Nagarjuna Maple Heights, Marathalli Outer Ring Road, Bangalore-560048, Karnataka, India

Ampool India Private Limited

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Agenda Item No. 1

Appointment of chairman of the meeting

Statutory requirement:

As per the Secretarial Standard 1 on meeting of the Board of Directors issued by the Institute of Company Secretaries of India, the Chairman of the company shall be the Chairman of the Board. If the company does not have a Chairman, the Directors may elect one of themselves to be the Chairman of the Board.

Decision Requested:

The Board is requested to appoint the Chairman of the Meeting.

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Agenda Item No. 2

To grant leave of absence

The Board of Directors of the Company comprises of the following members. The quorum for the Board Meeting shall be one-third of the total number of directors or two, whichever is higher. The Board may grant leave of absence upon receiving such request from any of the below mentioned Directors, subject to the fulfillment of the requirement of quorum.

Sr. No.	DIN	Name of Director	Designation
1	07852340	Mr. Sanjay Mujoo	Director
2	08730303	Mr. Jaywardhan Semwal	Director

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Agenda Item No. 3

To consider and take note of the minutes of previous Board meeting held on 22nd July 2024

Background:

The minutes of the previous Board Meeting held on 22nd July 2024 was duly circulated to all the Directors of the Company for their review and comments. The minutes of the previous Board Meeting enclosed herewith is required to be read and confirmed by the Board.

Noting requested:

The Board is requested to take note of the same.

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Agenda Item No. 4

To consider and approve the proposal for voluntary liquidation of the Company under Insolvency and Bankruptcy Code, 2016 and appointment of the Liquidator.

Background:

The Board is informed that the Company proposes to initiate the proceedings of voluntary liquidation in accordance with the provisions of the Insolvency and Bankruptcy Code 2016 read with the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and any other applicable provisions of law, if any. Further, subject to approval of the members in the general meeting, the Board proposes to appoint Ms. Nithya Pasupathy, an Insolvency Professional, having IBBI Registration number: IBBI/IPA-002/IP-N00911/2020-2021/13144, to discharge the functions of a Liquidator, as '**the Liquidator of the Company'** for the purpose of the voluntary liquidation.

The Board is required to discuss the matter and pass the following resolution:

"RESOLVED FURTHER THAT pursuant to the provisions of Section 59 of the Insolvency and Bankruptcy Code, 2016, and such other applicable provisions, including relevant enactments and modifications thereto read with the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, subject to the approval of members of the Company, the consent of the Board be and is hereby accorded for voluntary liquidation of the Company, with effect from the date of passing of the special resolution at the general meeting.

RESOLVED THAT having made a full enquiry into the affairs of the Company, the Directors unanimously have submitted the Declaration of Solvency, as duly verified by an affidavit and to deliver the said Declaration of Solvency to the Registrar of Companies, Pune, Maharashtra; in accordance with the provisions of Section 59 of the Insolvency and Bankruptcy Code, 2016 and the rules there under; and that the Declaration of Solvency be and is hereby approved.

RESOLVED FURTHER THAT pursuant to the provisions of Clause (c) of Sub- Section 3 of Section 59 of the Insolvency and Bankruptcy Code, 2016, including any statutory amendments or re-enactments thereof, subject to the approval of members of the Company, **Ms. Nithya Pasupathy**, having IBBI Registration number: IBBI/IPA-002/IP-N00911/2020-2021/13144, registered Insolvency Professional, be and is hereby appointed as the Liquidator of the Company for the purpose of voluntary liquidation of the Company and to exercise all powers under the Insolvency and Bankruptcy Code, 2016 and the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and other applicable regulations, if any (including any statutory modifications or re-enactments thereof for the time being in force) to the extent applicable, at the following terms of remuneration:

Sl no.	Particulars	Amount*
1	Professional Fees for the scope as submitted in the proposal, including fees to act as Liquidator [For the period of 90 days from the EGM]	INR 4,50,000 plus taxes
2	Professional Fees for the Counsel for appearance before the NCLT, Mumbai	INR 50,000 plus taxes
3	Professional Fees for every month of extended period of Liquidation beyond the 90 days from the EGM	INR 45,000 per month

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**The professional fee quoted above is exclusive of following:*
a) Actual Filing fee payable to the Ministry of Corporate Affairs.
b) Statutory advertisements in news papers
c) Fees payable to other statutory authorities, if any
d) Professional Fee payable to Chartered Accountants, if any
e) Clearance from Income Tax Department, if required.
f) Filing Fee payable to Hon'ble National Company law Tribunal.
g) Any other actual expenditure which has to be reimbursed by the company based on production of bills.

RESOLVED FURTHER THAT pursuant to the provisions of the Insolvency and Bankruptcy Code, 2016, upon the appointment of the Liquidator, the power of the Board of Directors of the Company shall cease, which powers the Liquidator shall then assume, for the purpose of carrying out duties and functions as a Liquidator, in order to affect the liquidation of the Company, and for all matters incidental and consequential thereto.

RESOLVED FURTHER THAT without prejudice to the generality of the aforesaid, pursuant to Sections 35, 37 and other applicable provisions of Insolvency and Bankruptcy Code, 2016, the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and other applicable provisions, if any, the Liquidator shall exercise the following powers:

a) To institute or defend suit, prosecution or other legal proceeding, civil or criminal in the name of and on behalf of the Company;
b) To carry on the business of the Company so far as may be necessary for the beneficial liquidation of the Company;
c) To appoint any professional at a reasonable remuneration to assist him in discharge of his duties;
d) To appoint such other professional or to continue with the appointment of the existing statutory auditor of the Company as may be required till the dissolution of the Company;
e) To discharge all powers, functions duties as required under Section 35 of the Insolvency and Bankruptcy Code, 2016, read with the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 or any other applicable provisions;
f) To open separate bank account on behalf of the Company as per the requirement of the Insolvency and Bankruptcy Code, 2016, or to change the name of the existing bank account of the Company as may be deemed appropriate; and
g) To do all such other thing as may be in the beneficial liquidation of the Company and distribution of assets including but not limited to obtaining any consultation from the stakeholders of the Company.

RESOLVED FURTHER THAT pursuant to and in accordance with the Insolvency and Bankruptcy Code, 2016 and the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, the Liquidator be and is hereby authorized to sell and liquidate any of the Company's properties by public auction or private contract with the power to transfer the whole of it to any person or to the sell the same in parcels.

RESOLVED FURTHER THAT the Liquidator be and is hereby authorised to exercise all or any the power given to him, expressly or implied, under the Insolvency and Bankruptcy Code, 2016 and any other enactment as may be applicable, and may also appoint or take assistance of professionals, lawyers and experts as deemed fit in order to efficiently and effectively wind up the affairs of the Company."

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Agenda Item No. 5

Approval of Declaration of Solvency, along with an Affidavit

Background:

The Board of Directors of the Company would be required to make a Declaration of Solvency verified by an affidavit for the purposes of the proposed liquidation of the Company, in terms of the Insolvency Bankruptcy Code, 2016. The declaration shall be accompanied by the Financial Statements and record of business operations of the Company for the previous two years (31st March, 2024 and 31st March 2023) and preservation of records after dissolution.

The Board is required to discuss the same and pass the following resolution, with or without resolution:

Draft Resolution:

"**RESOLVED THAT** the Board of Directors having made the full inquiry into the affairs of the Company, formed an opinion that the Company has no outstanding debts, and it will be able to pay its debts, if any debt arises in normal course of business, in full, from the proceeds of the assets sold in the Voluntary Liquidation.

RESOLVED FURTHER THAT the Board of Directors, having made the full inquiry into the affairs of the Company, formed an opinion that the Company is not being liquidated to defraud any person.

RESOLVED FURTHER THAT the Declaration of Solvency from the Directors in the form of an affidavit and list of debts as signed by majority of the Directors of the Company accompanied by the Financial Statements and record of business operations of the Company for the previous two years (31st March, 2024 and 31st March 2023) and provision for preservation of records after dissolution, a draft of which as placed before the Board duly initialed by the Chairman for the purpose of identification be and is hereby considered and approved and all the Directors of the Company be and are hereby authorized to sign the Declaration verified by an affidavit.

RESOLVED FURTHER THAT any of the Directors of the Company be and are hereby severally authorized to sign a copy of this resolution as a certified true copy thereof and furnish the same to whomsoever concerned."

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Agenda Item No. 6

Authorizing Ms. Nithya Pasupathy, having IBBI Registration Number: IBBI/IPA-002/IP-N00911/2020-2021/13144, the proposed Liquidator of the Company to operate the bank account maintained with Axis Bank, Senapati Bapat Road branch.

Background:

The Chairman informed that Board that it is proposed to authorize Ms. Nithya Pasupathy, having IBBI Registration number: IBBI/IPA-002/IP-N00911/2020-2021/13144, registered Insolvency Professional, the proposed Liquidator of the Company, subject to approval of the shareholders of the Company, to operate the Bank account of the Company maintained with Axis Bank, bearing account number 915020038852681 and maintained at Senapati Bapat Road Branch.

The Board is required to discuss the matter and pass the following resolution:

Draft Resolution:

RESOLVED THAT, subject to the approval of the shareholders' of the Company at an extraordinary general meeting approving appointment of **Ms. Nithya Pasupathy**, having IBBI Registration number: IBBI/IPA-002/IP-N00911/2020-2021/13144, registered Insolvency Professional as the Liquidator of the Company, the Bank accounts of the Company maintained with Axis Bank, bearing account number 915020038852681 and maintained at Senapati Bapat Road Branch in the name of the Company are to be operated by Ms. Nithya Pasupathy, an Insolvency Professional registered with Insolvency and Bankruptcy Board of India, as the Liquidator of the Company.

RESOLVED FURTHER THAT the said bank be and is hereby authorized to honour all cheques, drafts, bills of exchange, promissory notes, hundis and other negotiable instruments drawn, accepted, signed made or given on behalf of the Company by **Ms. Nithya Pasupathy**, Company Secretary and an Insolvency Professional registered with Insolvency and Bankruptcy Board of India, post her appointment as a Liquidator of the Company, by the shareholders' at the extraordinary general meeting of the Company.

RESOLVED FURTHER THAT a certified copy of the above resolution be furnished to the said Bankers duly certified by any of the Director of the company.

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Agenda Item No. 7

To fix the date and time for the Extraordinary General Meeting of the Company and approve the draft notice thereof;

Background:

In accordance with the provisions of Section 100 and 101 of the Companies Act, 2013, an Extraordinary General Meeting ('EGM') may be called by giving not less than twenty-one (21) days clear notice either in writing or through electronic mode. A consent from ninety-five percent in value and number of its members is required to be obtained in case the EGM is being held at a shorter notice.

The Company has received consent from its shareholders to convene EGM at a shorter notice of less than 21 days. Copy of the same will be placed before the Board for its consideration.

The draft of the notice of EGM of the Company shall be tabled in the meeting for approval and the same be forwarded to the members of the company.

Draft Resolution

The Board Resolution for the approval of draft Notice is required to be passed, with or without modifications:

"RESOLVED THAT pursuant to the provisions of Section 100 and all other applicable provisions of the Companies Act, 2013, if any, the Board hereby approves that an Extraordinary General Meeting of the Company will be held on Wednesday, the 14th day of August 2024 at 11 A.M. IST at the registered office of the Company situated at Office No. 501, Corporate Plaza SR 106A, Bhamburda, Pune, Maharashtra, India, 411016."

RESOLVED FURTHER THAT pursuant to the provisions of Section 101 of the Companies Act, 2013, and relevant rules thereunder, the draft notice convening the Extraordinary General Meeting of the Company, be and is hereby approved and that any of the Directors of the Company be and is hereby authorized to sign and issue such notice to the members of the Company and to do all other necessary acts for the conducting an Extraordinary General Meeting of the Company."

Approval requested:

The Board is requested to consider and approve the same.

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EXTRACTS OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF AMPOOL INDIA PRIVATE LIMITED ('THE COMPANY") HELD ON TUESDAY THE 13th DAY OF AUGUST 2024 AT 11 A.M. IST AT HEWLETT PACKARD ENTERPRISE SY NO. 192, WHITEFIELD ROAD, MAHADEVAPURA, POST, BANGALORE 560 048, KARNATAKA, INDIA

ITEM NO. 1:

CONSIDER AND APPROVE THE PROPOSAL FOR VOLUNTARY LIQUIDATION OF THE COMPANY UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016 AND APPOINTMENT OF LIQUIDATOR

"**RESOLVED FURTHER THAT** pursuant to the provisions of Section 59 of the Insolvency and Bankruptcy Code, 2016, and such other applicable provisions, including relevant enactments and modifications thereto read with the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, subject to the approval of members of the Company, the consent of the Board be and is hereby accorded for voluntary liquidation of the Company, with effect from the date of passing of the special resolution at the general meeting.

RESOLVED THAT having made a full enquiry into the affairs of the Company, the Directors unanimously have submitted the Declaration of Solvency, as duly verified by an affidavit and to deliver the said Declaration of Solvency to the Registrar of Companies, Pune, Maharashtra ; in accordance with the provisions of Section 59 of the Insolvency and Bankruptcy Code, 2016 and the rules there under; and that the Declaration of Solvency be and is hereby approved.

RESOLVED FURTHER THAT pursuant to the provisions of Clause (c) of Sub- Section 3 of Section 59 of the Insolvency and Bankruptcy Code, 2016, including any statutory amendments or re-enactments thereof, subject to the approval of members of the Company, **Ms. Nithya Pasupathy**, having IBBI Registration number: IBBI/IPA-002/IP-N00911/2020-2021/13144, registered Insolvency Professional, be and is hereby appointed as the Liquidator of the Company for the purpose of voluntary liquidation of the Company and to exercise all powers under the Insolvency and Bankruptcy Code, 2016 and the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and other applicable regulations, if any (including any statutory modifications or re-enactments thereof for the time being in force) to the extent applicable, at the following terms of remuneration:

Sl no.	Particulars	Amount*
1	Professional Fees for the scope as submitted in the proposal, including fees to act as Liquidator [For the period of 90 days from the EGM]	INR 4,50,000 plus taxes
2	Professional Fees for the Counsel for appearance before the NCLT, Mumbai	INR 50,000 plus taxes
3	Professional Fees for every month of extended period of Liquidation beyond the 90 days from the EGM	INR 45,000 per month

**The professional fee quoted above is exclusive of following:*
a) Actual Filing fee payable to the Ministry of Corporate Affairs.
b) Statutory advertisements in news papers
c) Fees payable to other statutory authorities, if any
d) Professional Fee payable to Chartered Accountants, if any
e) Clearance from Income Tax Department, if required.

f) Filing Fee payable to Hon'ble National Company law Tribunal.
g) Any other actual expenditure which has to be reimbursed by the company based on production of bills.

RESOLVED FURTHER THAT pursuant to the provisions of the Insolvency and Bankruptcy Code, 2016, upon the appointment of the Liquidator, the power of the Board of Directors of the Company shall cease, which powers the Liquidator shall then assume, for the purpose of carrying out duties and functions as a Liquidator, in order to affect the liquidation of the Company, and for all matters incidental and consequential thereto.

RESOLVED FURTHER THAT without prejudice to the generality of the aforesaid, pursuant to Sections 35, 37 and other applicable provisions of Insolvency and Bankruptcy Code, 2016, the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and other applicable provisions, if any, the Liquidator shall exercise the following powers:

a) To institute or defend suit, prosecution or other legal proceeding, civil or criminal in the name of and on behalf of the Company;
b) To carry on the business of the Company so far as may be necessary for the beneficial liquidation of the Company;
c) To appoint any professional at a reasonable remuneration to assist him in discharge of his duties;
d) To appoint such other professional or to continue with the appointment of the existing statutory auditor of the Company as may be required till the dissolution of the Company;
e) To discharge all powers, functions duties as required under Section 35 of the Insolvency and Bankruptcy Code, 2016, read with the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 or any other applicable provisions;
f) To open separate bank account on behalf of the Company as per the requirement of the Insolvency and Bankruptcy Code, 2016, or to change the name of the existing bank account of the Company as may be deemed appropriate; and
g) To do all such other thing as may be in the beneficial liquidation of the Company and distribution of assets including but not limited to obtaining any consultation from the stakeholders of the Company.

RESOLVED FURTHER THAT pursuant to and in accordance with the Insolvency and Bankruptcy Code, 2016 and the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, the Liquidator be and is hereby authorized to sell and liquidate any of the Company's properties by public auction or private contract with the power to transfer the whole of it to any person or to the sell the same in parcels.

RESOLVED FURTHER THAT the Liquidator be and is hereby authorised to exercise all or any the power given to him, expressly or implied, under the Insolvency and Bankruptcy Code, 2016 and any other enactment as may be applicable, and may also appoint or take assistance of professionals, lawyers and experts as deemed fit in order to efficiently and effectively wind up the affairs of the Company."

ITEM NO 2:

APPROVAL OF DECLARATION OF SOLVENCY, ALONG WITH AN AFFIDAVIT

The Board was informed that is required to make a Declaration of Solvency in form of an affidavit for the purposes of the proposed liquidation of the Company, in terms of the Insolvency Bankruptcy Code, 2016. The declaration shall be accompanied by the Financial Statements and record of business operations of the Company for the previous two years (31st March, 2024 and 31st March 2023) and preservation of records after dissolution.

The Board discussed the same and passed the following resolution:

"**RESOLVED THAT** the Board of Directors having made the full inquiry into the affairs of the Company, formed an opinion that the Company has no outstanding debts, and it will be able to pay its debts, if any debt arises in normal course of business, in full, from the proceeds of the assets sold in the Voluntary Liquidation.

RESOLVED FURTHER THAT the Board of Directors, having made the full inquiry into the affairs of the Company, formed an opinion that the Company is not being liquidated to defraud any person.

RESOLVED FURTHER THAT the Declaration of Solvency from the Directors in the form of an affidavit and list of debts as signed by majority of the Directors of the Company accompanied by the Financial Statements and record of business operations of the Company for the previous two years (31st March, 2024 and 31st March 2023) and provision for preservation of records after dissolution, a draft of which as placed before the Board duly initialed by the Chairman for the purpose of identification be and is hereby considered and approved and all the Directors of the Company be and are hereby authorized to sign the Declaration verified by an affidavit.

RESOLVED FURTHER THAT any of the Directors of the Company be and are hereby severally authorized to sign a copy of this resolution as a certified true copy thereof and furnish the same to whomsoever concerned."

ITEM NO 3:

AUTHORIZING MS. NITHYA PASUPATHY, HAVING IBBI REGISTRATION NUMBER: IBBI/IPA-002/IP-N00911/2020-2021/13144, THE PROPOSED LIQUIDATOR OF THE COMPANY TO OPERATE THE BANK ACCOUNT MAINTAINED WITH [•] BANK, [•] BRANCH

RESOLVED THAT, subject to the approval of the shareholders' of the Company at an extraordinary general meeting approving appointment of **Ms. Nithya Pasupathy**, having IBBI Registration number: IBBI/IPA-002/IP-N00911/2020-2021/13144, registered Insolvency Professional as the Liquidator of the Company, the Bank accounts of the Company maintained with Axis Bank, bearing account number 915020038852681 and maintained at Senapati Bapat Road Branch in the name of the Company are to be operated by Ms. Nithya Pasupathy, an Insolvency Professional registered with Insolvency and Bankruptcy Board of India, as the Liquidator of the Company.

RESOLVED FURTHER THAT the said Bank be and is hereby authorized to honour all cheques, drafts, bills of exchange, promissory notes, hundis and other negotiable instruments drawn, accepted, signed made or given on behalf of the Company by **Ms. Nithya Pasupathy**, Company Secretary and an Insolvency Professional registered with Insolvency and Bankruptcy Board of India, post her appointment as a Liquidator of the Company, by the shareholders' at the extraordinary general meeting of the Company.

RESOLVED FURTHER THAT a certified copy of the above resolution be furnished to the said Bankers duly certified by any of the Director of the company.

ITEM NO 4:

TO FIX THE DATE AND TIME FOR THE EXTRAORDINARY GENERAL MEETING OF THE COMPANY AND APPROVE THE DRAFT NOTICE THEREOF

"RESOLVED THAT pursuant to the provisions of Section 100 and all other applicable provisions of the Companies Act, 2013, if any, the Board hereby approves that an Extraordinary General Meeting of the Company will be held on Wednesday, the 14th day of August 2024 at 11 A.M. IST at the registered office of the Company situated at Office No. 501, Corporate Plaza SR 106A, Bhamburda, Pune, Maharashtra, India, 411016."

RESOLVED FURTHER THAT pursuant to the provisions of Section 101 of the Companies Act, 2013, and relevant rules thereunder, the draft notice convening the Extraordinary General Meeting of the Company, be and is hereby approved and that [•], Director of the Company be and is hereby authorized to sign and issue such notice to the members of the Company and to do all other necessary acts for the conducting an Extraordinary General Meeting of the Company."

//Certified True Copy//

For Ampool India Private Limited

Ampool India Private Limited

Jaysemwal

Jaywardhan Semwal
Director
DIN: 08730303

Address: A1003, Nagarjuna Maple Heights, Marathalli Outer Ring Road, Bangalore-560048, Karnataka, India

MINUTES

MINUTES OF THE MEETING (MEETING NO. 03/2024-25) OF BOARD OF DIRECTORS OF AMPOOL INDIA PRIVATE LIMITED HELD ON TUESDAY, THE 13th DAY OF AUGUST 2024 AT SY NO. 192, WHITEFIELD ROAD, MAHADEVAPURA, POST, BANGALORE 560 048, KARNATAKA, INDIA, STARTED AT 11 A.M. IST AND CONCLUDED AT 11:30 A.M. IST.

DIRECTORS PRESENT

1. Mr. Sanjay Mujoo - Director
2. Mr. Jaywardhan Semwal - Director

ITEM NO. 1: ELECTION OF THE CHAIRMAN

With the consent of all the Directors present, Mr. Jaywardhan Semwal was elected as the Chairman of the meeting and he occupied the chair.

The roll call for all the attendees of the meeting was taken and the details were recorded therein.

ITEM NO. 2: LEAVE OF ABSENCE

All the directors were present hence no leave of absence was granted.

ITEM NO. 3: CONFIRMATION OF MINUTES OF THE PREVIOUS BOARD MEETING HELD ON 22ND JULY 2024

The minutes of the previous Board Meeting held on 22nd July 2024 was noted and confirmed.

ITEM NO. 4: TO CONSIDER AND APPROVE THE PROPOSAL FOR VOLUNTARY LIQUIDATION OF THE COMPANY UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016 AND APPOINTMENT OF THE LIQUIDATOR.

The Board was informed that the Company proposes to initiate the proceedings of voluntary liquidation in accordance with the provisions of the Insolvency and Bankruptcy Code 2016 read with the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and any other applicable provisions of law, if any.

Further, subject to approval of the members in the general meeting, the Board proposes to appoint Ms. Nithya Pasupathy, an Insolvency Professional, having IBBI Registration number: IBBI/IPA-002/IP-N00911/2020-2021/13144, to discharge the functions of a Liquidator, as **'the Liquidator of the Company'** for the purpose of the voluntary liquidation.

The Board after discussion, passed the following resolution:

"RESOLVED FURTHER THAT pursuant to the provisions of Section 59 of the Insolvency and Bankruptcy Code, 2016, and such other applicable provisions, including relevant enactments and modifications thereto read with the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, subject to the approval of members of the Company, the consent of the Board be and is hereby accorded for voluntary liquidation of the Company, with effect from the date of passing of the special resolution at the general meeting.

RESOLVED THAT having made a full enquiry into the affairs of the Company, the Directors unanimously have submitted the Declaration of Solvency, as duly verified by an affidavit and to deliver the said Declaration of Solvency to the Registrar of Companies, Pune, Maharashtra, in accordance with the provisions of Section 59 of the Insolvency and Bankruptcy Code, 2016 and the rules there under; and that the Declaration of Solvency be and is hereby approved.

X

CHAIRMAN'S INITIALS

JS

MINUTES

RESOLVED FURTHER THAT pursuant to the provisions of Clause (c) of Sub- Section 3 of Section 59 of the Insolvency and Bankruptcy Code, 2016, including any statutory amendments or re-enactments thereof, subject to the approval of members of the Company, **Ms. Nithya Pasupathy**, having IBBI Registration number: IBBI/IPA-002/IP-N00911/2020-2021/13144, registered Insolvency Professional, be and is hereby appointed as the Liquidator of the Company for the purpose of voluntary liquidation of the Company and to exercise all powers under the Insolvency and Bankruptcy Code, 2016 and the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and other applicable regulations, if any (including any statutory modifications or re-enactments thereof for the time being in force) to the extent applicable, at the following terms of remuneration:

Sl no.	Particulars	Amount*
1	Professional Fees for the scope as submitted in the proposal, including fees to act as Liquidator [For the period of 90 days from the EGM]	INR 4,50,000 plus taxes
2	Professional Fees for the Counsel for appearance before the NCLT, Mumbai	INR 50,000 plus taxes
3	Professional Fees for every month of extended period of Liquidation beyond the 90 days from the EGM	INR 45,000 per month

**The professional fee quoted above is exclusive of following:*
a) Actual Filing fee payable to the Ministry of Corporate Affairs.
b) Statutory advertisements in news papers
c) Fees payable to other statutory authorities, if any
d) Professional Fee payable to Chartered Accountants, if any
e) Clearance from Income Tax Department, if required.
f) Filing Fee payable to Hon'ble National Company law Tribunal.
g) Any other actual expenditure which has to be reimbursed by the company based on production of bills.

RESOLVED FURTHER THAT pursuant to the provisions of the Insolvency and Bankruptcy Code, 2016, upon the appointment of the Liquidator, the power of the Board of Directors of the Company shall cease, which powers the Liquidator shall then assume, for the purpose of carrying out duties and functions as a Liquidator, in order to affect the liquidation of the Company, and for all matters incidental and consequential thereto.

RESOLVED FURTHER THAT without prejudice to the generality of the aforesaid, pursuant to Sections 35, 37 and other applicable provisions of Insolvency and Bankruptcy Code, 2016, the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and other applicable provisions, if any, the Liquidator shall exercise the following powers:

a) To institute or defend suit, prosecution or other legal proceeding, civil or criminal in the name of and on behalf of the Company;
b) To carry on the business of the Company so far as may be necessary for the beneficial liquidation of the Company;
c) To appoint any professional at a reasonable remuneration to assist him in discharge of his duties;
d) To appoint such other professional or to continue with the appointment of the existing statutory auditor of the Company as may be required till the dissolution of the Company;
e) To discharge all powers, functions duties as required under Section 35 of the Insolvency and Bankruptcy Code, 2016, read with the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 or any other applicable provisions;
f) To open separate bank account on behalf of the Company as per the requirement of the Insolvency and Bankruptcy Code, 2016, or to change the name of the existing bank account of the Company as may be deemed appropriate; and

CHAIRMAN'S INITIALS

JS

g) To do all such other thing as may be in the beneficial liquidation of the Company and distribution of assets including but not limited to obtaining any consultation from the stakeholders of the Company.

RESOLVED FURTHER THAT pursuant to and in accordance with the Insolvency and Bankruptcy Code, 2016 and the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, the Liquidator be and is hereby authorized to sell and liquidate any of the Company's properties by public auction or private contract with the power to transfer the whole of it to any person or to the sell the same in parcels.

RESOLVED FURTHER THAT the Liquidator be and is hereby authorised to exercise all or any the power given to him, expressly or implied, under the Insolvency and Bankruptcy Code, 2016 and any other enactment as may be applicable, and may also appoint or take assistance of professionals, lawyers and experts as deemed fit in order to efficiently and effectively wind up the affairs of the Company."

ITEM NO. 5: APPROVAL OF DECLARATION OF SOLVENCY, ALONG WITH AN AFFIDAVIT

The Board was informed that is required to make a Declaration of Solvency in form of an affidavit for the purposes of the proposed liquidation of the Company, in terms of the Insolvency Bankruptcy Code, 2016. The declaration shall be accompanied by the Financial Statements and record of business operations of the Company for the previous two years (31st March, 2024 and 31st March 2023) and preservation of records after dissolution.

The Board discussed the same and passed the following resolution:

"**RESOLVED THAT** the Board of Directors having made the full inquiry into the affairs of the Company, formed an opinion that the Company has no outstanding debts, and it will be able to pay its debts, if any debt arises in normal course of business, in full, from the proceeds of the assets sold in the Voluntary Liquidation.

RESOLVED FURTHER THAT the Board of Directors, having made the full inquiry into the affairs of the Company, formed an opinion that the Company is not being liquidated to defraud any person.

RESOLVED FURTHER THAT the Declaration of Solvency from the Directors in the form of an affidavit and list of debts as signed by majority of the Directors of the Company accompanied by the Financial Statements and record of business operations of the Company for the previous two years (31st March, 2024 and 31st March 2023) and provision for preservation of records after dissolution, a draft of which as placed before the Board duly initialed by the Chairman for the purpose of identification be and is hereby considered and approved and all the Directors of the Company be and are hereby authorized to sign the Declaration verified by an affidavit.

RESOLVED FURTHER THAT any of the Directors of the Company be and are hereby severally authorized to sign a copy of this resolution as a certified true copy thereof and furnish the same to whomsoever concerned.

ITEM NO. 6: AUTHORIZING MS. NITHYA PASUPATHY, HAVING IBBI REGISTRATION NUMBER: IBBI/IPA-002/IP-N00911/2020-2021/13144, THE PROPOSED LIQUIDATOR OF THE COMPANY TO OPERATE THE BANK ACCOUNT MAINTAINED WITH AXIS BANK, SENAPATI BAPAT ROAD BRANCH

The Chairman informed that Board that it is proposed to authorize Ms. Nithya Pasupathy, having IBBI Registration number: IBBI/IPA-002/IP-N00911/2020-2021/13144, registered Insolvency Professional, the proposed Liquidator of the Company, subject to approval of the shareholders of the Company, to operate the Bank account of the Company maintained with Axis Bank, bearing account number 915020038852681 and maintained at Senapati Bapat Road Branch .

The Board after discussion passed the following resolution:

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CHAIRMAN'S INITIALS

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MINUTES

RESOLVED THAT, subject to the approval of the shareholders' of the Company at an extraordinary general meeting approving appointment of **Ms. Nithya Pasupathy**, having IBBI Registration number: IBBI/IPA-002/IP-N00911/2020-2021/13144, registered Insolvency Professional as the Liquidator of the Company, the Bank accounts of the Company maintained with Axis Bank, bearing account number 915020038852681 and maintained at Senapati Bapat Road Branch in the name of the Company are to be operated by Ms. Nithya Pasupathy, an Insolvency Professional registered with Insolvency and Bankruptcy Board of India, as the Liquidator of the Company.

RESOLVED FURTHER THAT the said Bank be and is hereby authorized to honour all cheques, drafts, bills of exchange, promissory notes, hundis and other negotiable instruments drawn, accepted, signed made or given on behalf of the Company by **Ms. Nithya Pasupathy**, Company Secretary and an Insolvency Professional registered with Insolvency and Bankruptcy Board of India, post her appointment as a Liquidator of the Company, by the shareholders' at the extraordinary general meeting of the Company.

RESOLVED FURTHER THAT a certified copy of the above resolution be furnished to the said Bankers duly certified by any of the Director of the company.

ITEM NO. 7: TO FIX THE DATE AND TIME FOR THE EXTRAORDINARY GENERAL MEETING OF THE COMPANY AND APPROVE THE DRAFT NOTICE THEREOF

The Board was informed that in accordance with the provisions of Section 100 and 101 of the Companies Act, 2013, an Extraordinary General Meeting ('EGM') may be called by giving not less than twenty-one (21) days clear notice either in writing or through electronic mode. A consent from ninety-five percent in value and number of its members is required to be obtained in case the EGM is being held at a shorter notice.

It was further informed that the Company has received consent from its shareholders to convene EGM at a shorter notice of less than 21 days. Copy of the same was placed before the Board for its consideration.

The draft of the notice of EGM of the Company was placed in the meeting for their approval. After deliberation, the Board passed the following resolution approving the EGM Notice:

"RESOLVED THAT pursuant to the provisions of Section 100 and all other applicable provisions of the Companies Act, 2013, if any, the Board hereby approves that an Extraordinary General Meeting of the Company will be held on Wednesday, the 14th day of August 2024 at 11 A.M. IST at the registered office of the Company situated at Office No. 501, Corporate Plaza SR 106A, Bhamburda, Pune, Maharashtra, India, 411016."

RESOLVED FURTHER THAT pursuant to the provisions of Section 101 of the Companies Act, 2013, and relevant rules thereunder, the draft notice convening the Extraordinary General Meeting of the Company, be and is hereby approved and that any of the Directors of the Company be and is hereby authorized to sign and issue such notice to the members of the Company and to do all other necessary acts for the conducting an Extraordinary General Meeting of the Company."

VOTE OF THANKS:

There being no other business to be transacted, the meeting ended with a vote of thanks to the Chair.

X JaySemwal

CHAIRMAN: JAYWARDHAN SEMWAL

Date: 13th August 2024

Place: Bangalore

CHAIRMAN'S INITIALS

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Notice of Extraordinary General Meeting

Notice is hereby given that an Extraordinary General Meeting of the Members of Ampool India Private Limited ("The Company") will be held on Wednesday, the 14th day of August 2024 at 11 A.M. IST at the registered office of the Company at a shorter notice, to transact the following business:

SPECIAL BUSINESS

1. TO APPROVE VOLUNTARY LIQUIDATION OF THE COMPANY AS PER THE INSOLVENCY AND BANKRUPTCY CODE, 2016 AND APPOINTMENT OF LIQUIDATOR

To consider and, if thought fit, to pass with or without modification(s), the following resolution as a Special Resolution:

"RESOLVED THAT pursuant to the provisions of Section 59 of the Insolvency and Bankruptcy Code, 2016 (IBC), and such other applicable provisions, including relevant enactments and modifications thereto read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, the consent of the members of the Company be and is hereby accorded for voluntary liquidation of the Company, with effect from the date of passing of this resolution.

RESOLVED FURTHER THAT pursuant to the provisions of Clause (c) of Sub- Section 3 of Section 59 of the Insolvency and Bankruptcy Code, 2016, including any statutory amendments or re-enactments thereof, **Ms. Nithya Pasupathy**, having IBBI Registration number: IBBI/IPA-002/IP-N00911/2020-2021/13144, registered Insolvency Professional, be and is hereby appointed as the Liquidator of the Company for the purpose of voluntary liquidation of the Company and to exercise all powers under the Insolvency and Bankruptcy Code, 2016 and the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and other applicable regulations, if any (including any statutory modifications or re-enactments thereof for the time being in force) to the extent applicable, at the following terms of remuneration:

Sl no.	Particulars	Amount*
1	Professional Fees for the scope as submitted in the proposal, including fees to act as Liquidator [For the period of 90 days from the EGM]	INR 4,50,000 plus taxes
2	Professional Fees for the Counsel for appearance before the NCLT, Mumbai	INR 50,000 plus taxes
3	Professional Fees for every month of extended period of Liquidation beyond the 90 days from the EGM	INR 45,000 per month

**The professional fee quoted above is exclusive of following:*
a) Actual Filing fee payable to the Ministry of Corporate Affairs.
b) Statutory advertisements in news papers
c) Fees payable to other statutory authorities, if any
d) Professional Fee payable to Chartered Accountants, if any
e) Clearance from Income Tax Department, if required.
f) Filing Fee payable to Hon'ble National Company law Tribunal.
g) Any other actual expenditure which has to be reimbursed by the company based on production of bills.

RESOLVED FURTHER THAT pursuant to the provisions of the Insolvency and Bankruptcy Code, 2016, upon the appointment of the Liquidator, the power of the Board of Directors of the Company shall cease, which powers the Liquidator shall then assume, for the purpose of carrying out duties and functions as a Liquidator, in order to affect the liquidation of the Company, and for all matters incidental and consequential thereto.

RESOLVED FURTHER THAT without prejudice to the generality of the aforesaid, pursuant to Sections 35, 37 and other applicable provisions of Insolvency and Bankruptcy Code, 2016, the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and other applicable provisions, if any, the Liquidator shall exercise the following powers:

a) To institute or defend suit, prosecution or other legal proceeding, civil or criminal in the name of and on behalf of the Company;
b) To carry on the business of the Company so far as may be necessary for the beneficial liquidation of the Company;
c) To appoint any professional at a reasonable remuneration to assist him in discharge of his duties;
d) To appoint such other professional or to continue with the appointment of the existing statutory auditor of the Company as may be required till the dissolution of the Company;
e) To discharge all powers, functions duties as required under Section 35 of the Insolvency and Bankruptcy Code, 2016, read with the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 or any other applicable provisions;
f) To open separate bank account on behalf of the Company as per the requirement of the Insolvency and Bankruptcy Code, 2016, or to change the name of the existing bank account of the Company as may be deemed appropriate; and
g) To do all such other thing as may be in the beneficial liquidation of the Company and distribution of assets including but not limited to obtaining any consultation from the stakeholders of the Company.

RESOLVED FURTHER THAT pursuant to and in accordance with the Insolvency and Bankruptcy Code, 2016 and the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, the Liquidator be and is hereby authorized to sell and liquidate any of the Company's properties by public auction or private contract with the power to transfer the whole of it to any person or to the sell the same in parcels.

RESOLVED FURTHER THAT the Liquidator be and is hereby authorised to exercise all or any the power given to him, expressly or implied, under the Insolvency and Bankruptcy Code, 2016 and any other enactment as may be applicable, and may also appoint or take assistance of professionals, lawyers and experts as deemed fit in order to efficiently and effectively wind up the affairs of the Company."

By order of the Board of Directors
For Ampool India Private Limited

Jaywardhan Semwal Director
DIN: 08730303
Address: A1003, Nagarjuna Maple Heights, Marathalli Outer Ring Road, Bangalore-560048, Karnataka, India

Date: 13th August 2024
Place: Bangalore

NOTES:

1. In terms of Articles of Association of the company, the statement regarding the appointment of proxy is not required to be given as section 105 of the companies Act, 2013 is not applicable to the company. Corporate members shall have the right to appoint its representatives.
2. A member entitled to attend and vote at the meeting is entitled to appoint a proxy to attend and vote instead of himself and the proxy need not be a member of the company. Proxy in order to be effective must be received by the company not less than 48 hours before the meeting.
3. The Corporate Members intending to send their Authorized Representatives to attend the EGM pursuant to Section 113 of the Companies Act, 2013 are requested to send a certified copy of the Board resolution to attend and vote on their behalf at the EGM.
4. Explanatory Statement as required under Section 102 of the Companies Act, 2013 in respect of special business under item No. 1 as set out in the notice is annexed to this notice and forms part of the notice.
5. All documents referred to in the notice and explanatory statement are open for inspection by the members at the registered office of the Company on all working days during business hours up to the date of the meeting or any adjournment thereof.
6. Attendance slip and proxy form forms part of this notice convening the extraordinary general meeting

EXPLANATORY STATEMENT PURSUANT TO SECTION 102 OF THE COMPANIES ACT, 2013

Item No. 1:

At present the Company's authorized capital is INR 1,00,000 (Rupees One Lakhs Only) consisting of 10,000 (Ten Thousand) Equity shares of INR 10/- (Rupee Ten only) each as on 31st March 2024.

The management of the Company, after several deliberations, and considering there are no business operations in the Company at present or proposed in future, recommended to voluntarily liquidate the Company through a voluntary liquidation process under the Insolvency and Bankruptcy Code, 2016, by way of a special resolution of its shareholders.

The Board of Directors of the Company at their meeting held on 13th August, 2024 decided to wind up the affairs of the Company by way of voluntary liquidation in accordance with the provisions of section 59 of the Insolvency and Bankruptcy Code, 2016 read with the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations 2017 and the provisions of the Companies Act, 2013 as may be applicable in this regard.

The Board of Directors having made full enquiry into the affairs of the Company have formed an opinion that the Company will be able to pay-off its debts, if any, and that the Company is not being liquidated to defraud any person. In this regard, the Directors have made a declaration of solvency duly verified by an affidavit pursuant to section 59 (3) of the Insolvency and Bankruptcy Code, 2016.

As laid down in Section 59 of the Insolvency and Bankruptcy Code, 2016, your Directors will also file declaration of solvency with the jurisdictional Registrar of Companies. The said Declaration of Solvency from the Directors in the form of an affidavit and list of debts as signed by majority of the Directors of the Company accompanied by the Financial Statements and record of business operations of the Company for the previous two years (31st March, 2024 and 31st March 2023) is available for inspection at the Registered Office of the Company during business hours on any working day.

The proposed resolution also seeks approval of the members for the appointment of Ms. Nithya Pasupathy, an Insolvency Professional registered with Insolvency and Bankruptcy Code of India (IBBI Registration number: IBBI/IPA-002/IP-N00911/2020-2021/13144), as Liquidator of the Company and fixing her remuneration pursuant to the provisions of the Insolvency and Bankruptcy Code, 2016.The liquidator is entrusted with the powers and duties as per applicable provisions of the Insolvency and Bankruptcy Code, 2016, with the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations 2017 and other applicable provisions as may be in the beneficial liquidation of the Company

The Board of Directors of the Company believe that the proposed voluntary liquidation is in the best interest of all the stakeholders of the Company. The Board of Directors, therefore, recommend the passing of the resolution at Item No. 1 as a Special Resolution.

None of the Directors, Key Managerial Persons of the Company and/or their respective relatives shall be considered to be concerned or interested in the proposed special resolution except to the extent of their respective shareholding, if any in the Company.

By order of the Board of Directors
For Ampool India Private Limited

Jaysemwal

Jaywardhan Semwal
Director
DIN: 08730303
Address: A1003, Nagarjuna Maple Heights, Marathalli Outer Ring Road, Bangalore-560048, Karnataka, India

Date: 13th August 2024
Place: Bangalore

ATTENDANCE SLIP

Extraordinary general meeting held on Wednesday, the 14th day of August 2024 at 11 A.M. IST at the registered office of the Company

Regd. Folio No.: [•]

(Shareholder's Name in BLOCK Letters)

I certify that I am a registered shareholder / proxy for the registered shareholders of the Company.
(Member's / proxy's name and address in Block Letters to be furnished below)

____

I hereby record my presence at the extraordinary general meeting held Wednesday, the 14th day of August 2024 at 11 A.M. IST at the registered office of the Company

If signed by Proxy, name should be Written here in Block Letters	Member's/ Proxy's signature

FORM NO. MGT-11
PROXY FORM

(Pursuant to Section 105(6) of the Companies Act, 2013 and Rule 19(3) of the Companies (Management and Administration) Rules, 2014)

Name of the Member(s): [•]

Registered address: [•]

E-mail Id: [•]

Folio No. / Client ID No.: [•] DP ID No.: [•]

I / We, being the member(s) of [•] shares of Ampool India Private Limited, , hereby appoint

1. Name: ……………………...................... E-mail Id: …………...
address: ……..………………………………………………………………………………………………
Signature: ……………………..…………. or failing him;

2. Name: ……………………...................... E-mail Id: …………...
address: ……..………………………………………………………………………………………………
Signature: ……………………..…………. or failing him;

as my/our proxy to attend and vote (on a poll) for me/us and on my/our behalf at the Extraordinary General Meeting to be held Wednesday, the 14th day of August 2024 at 11 A.M. IST at the registered office of the Company

Resolution No	Resolution	For	Against
1	To approve voluntary liquidation of the Company as per the Insolvency and Bankruptcy Code, 2016 and appointment of Liquidator		

Signed this …..…… day of ……………...……. 2024.

Affix Revenue Stamp of Re. 1/-

Signature of shareholder ……………………………

Signature of Proxy holder(s) ……………………….

NOTES:

1. This Form in order to be effective should be duly completed and deposited at the Registered Office of the Company at Office No. 501, Corporate Plaza SR 106A, Bhamburda, Pune, Maharashtra, India, 411016, not less than 48 hours before the commencement of the Meeting.

2. Those Members who have multiple folios with different joint holders may use copies of this Attendance slip/Proxy.

Consent by shareholder for shorter notice
[pursuant to section 101(1) of the Companies Act, 2013]

To,
The Board of Directors,
M/s. AMPOOL INDIA PRIVATE LIMITED
SY NO. 192, Whitefield Road,
Mahadevapura, post,
Bangalore 560 048, Karnataka, India

Dear Sir(s),

I, Rakesh Kumar Singh, holding 10 Equity Share of Rs. 10/- each in the Ampool India Private Limited, do hereby give my consent, pursuant to section 101 (1) of the Companies Act, 2013, to hold an Extra-Ordinary General Meeting at a shorter notice on Wednesday, on 14th August 2024 at 11 A.M. (IST) at the registered office of the company.

Date: 13th August 2024

Rakesh Kumar Singh

Signature: ____________

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Hewlett Packard Enterprise

Rajesh Borde
Country Manager – Digital Sales

rajesh.borde@hpe.com
+91 98193 64707 Mobile

To,
The Board of Directors,
Ampool India Private Limited
Office no. 501, Corporate Plaza SR 106A,
Bhamburda, Pune 411 016, Maharashtra, India.

Dear Sir(s),

We, Hewlett Packard Enterprise Company, having Registered office at 1701 E Mossy Oaks Rd, Spring, Texas 77389, United States of America, and represented by Mr. Rajesh Borde, holding 9,990 Equity Shares of Rs. 10/- each in the Ampool India Private Limited, do hereby give our consent, pursuant to section 101 (1) of the Companies Act, 2013, to hold an Extra-Ordinary General Meeting at a shorter notice on Wednesday, on 14th August 2024 at 11 A.M. (IST) at the registered office of the company.

For **Hewlett Packard Enterprise Company**

Signature: ____________
Mr. Rajesh Borde

Date: 13th August 2024

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE EXTRAORDINARY GENERAL MEETING OF AMPOOL INDIA PRIVATE LIMITED ('THE COMPANY") HELD ON WEDNESDAY, THE 14th DAY OF AUGUST 2024 AT 11 A.M. IST AT THE REGISTERED OFFICE OF THE COMPANY AT A SHORTER NOTICE

APPROVAL OF VOLUNTARY LIQUIDATION OF THE COMPANY AS PER THE INSOLVENCY AND BANKRUPTCY CODE, 2016 AND APPOINTMENT OF LIQUIDATOR

"RESOLVED THAT pursuant to the provisions of Section 59 of the Insolvency and Bankruptcy Code, 2016 (IBC), and such other applicable provisions, including relevant enactments and modifications thereto read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, the consent of the members of the Company be and is hereby accorded for voluntary liquidation of the Company, with effect from the date of passing of this resolution.

RESOLVED FURTHER THAT pursuant to the provisions of Clause (c) of Sub- Section 3 of Section 59 of the Insolvency and Bankruptcy Code, 2016, including any statutory amendments or re-enactments thereof, **Ms. Nithya Pasupathy**, having IBBI Registration number: IBBI/IPA-002/IP-N00911/2020-2021/13144, registered Insolvency Professional, be and is hereby appointed as the Liquidator of the Company for the purpose of voluntary liquidation of the Company and to exercise all powers under the Insolvency and Bankruptcy Code, 2016 and the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and other applicable regulations, if any (including any statutory modifications or re-enactments thereof for the time being in force) to the extent applicable, at the following terms of remuneration:

Sl no.	Particulars	Amount*
1	Professional Fees for the scope as submitted in the proposal, including fees to act as Liquidator [For the period of 90 days from the EGM]	INR 4,50,000 plus taxes
2	Professional Fees for the Counsel for appearance before the NCLT, Mumbai	INR 50,000 plus taxes
3	Professional Fees for every month of extended period of Liquidation beyond the 90 days from the EGM	INR 45,000 per month

**The professional fee quoted above is exclusive of following:*
a) Actual Filing fee payable to the Ministry of Corporate Affairs.
b) Statutory advertisements in news papers
c) Fees payable to other statutory authorities, if any
d) Professional Fee payable to Chartered Accountants, if any
e) Clearance from Income Tax Department, if required.
f) Filing Fee payable to Hon'ble National Company law Tribunal.
g) Any other actual expenditure which has to be reimbursed by the company based on production of bills.

RESOLVED FURTHER THAT pursuant to the provisions of the Insolvency and Bankruptcy Code, 2016, upon the appointment of the Liquidator, the power of the Board of Directors of the Company shall cease, which powers the Liquidator shall then assume, for the purpose of carrying out duties and functions as a Liquidator, in order to affect the liquidation of the Company, and for all matters incidental and consequential thereto.

RESOLVED FURTHER THAT without prejudice to the generality of the aforesaid, pursuant to Sections 35, 37 and other applicable provisions of Insolvency and Bankruptcy Code, 2016, the Insolvency and

Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and other applicable provisions, if any, the Liquidator shall exercise the following powers:

a) To institute or defend suit, prosecution or other legal proceeding, civil or criminal in the name of and on behalf of the Company;
b) To carry on the business of the Company so far as may be necessary for the beneficial liquidation of the Company;
c) To appoint any professional at a reasonable remuneration to assist him in discharge of his duties;
d) To appoint such other professional or to continue with the appointment of the existing statutory auditor of the Company as may be required till the dissolution of the Company;
e) To discharge all powers, functions duties as required under Section 35 of the Insolvency and Bankruptcy Code, 2016, read with the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 or any other applicable provisions;
f) To open separate bank account on behalf of the Company as per the requirement of the Insolvency and Bankruptcy Code, 2016, or to change the name of the existing bank account of the Company as may be deemed appropriate; and
g) To do all such other thing as may be in the beneficial liquidation of the Company and distribution of assets including but not limited to obtaining any consultation from the stakeholders of the Company.

RESOLVED FURTHER THAT pursuant to and in accordance with the Insolvency and Bankruptcy Code, 2016 and the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, the Liquidator be and is hereby authorized to sell and liquidate any of the Company's properties by public auction or private contract with the power to transfer the whole of it to any person or to the sell the same in parcels.

RESOLVED FURTHER THAT the Liquidator be and is hereby authorised to exercise all or any the power given to him, expressly or implied, under the Insolvency and Bankruptcy Code, 2016 and any other enactment as may be applicable, and may also appoint or take assistance of professionals, lawyers and experts as deemed fit in order to efficiently and effectively wind up the affairs of the Company."

//Certified True Copy//

For Ampool India Private Limited

Jayfemwal

Ampool India Private Limited

Jaywardhan Semwal
Director
DIN: 08730303
Address: A1003, Nagarjuna Maple Heights, Marathalli Outer Ring Road, Bangalore-560048, Karnataka, India

Date: 14th August 2024
Place: Bangalore

CERTIFIED TRUE COPY OF THE EXPLANATORY STATEMENT TO THE RESOLUTION PASSED AT THE EXTRAORDINARY GENERAL MEETING OF AMPOOL INDIA PRIVATE LIMITED ('THE COMPANY") HELD ON WEDNESDAY, THE 14th DAY OF AUGUST 2024 AT 11 A.M. IST AT THE REGISTERED OFFICE OF THE COMPANY AT A SHORTER NOTICE

At present the Company's authorized capital is INR 1,00,000 (Rupees One Lakhs Only) consisting of 10,000 (Ten Thousand) Equity shares of INR 10/- (Rupee Ten only) each as on 31st March 2024.

The management of the Company, after several deliberations, and considering there are no business operations in the Company at present or proposed in future, recommended to voluntarily liquidate the Company through a voluntary liquidation process under the Insolvency and Bankruptcy Code, 2016, by way of a special resolution of its shareholders.

The Board of Directors of the Company at their meeting held on 13th August 2024 decided to wind up the affairs of the Company by way of voluntary liquidation in accordance with the provisions of section 59 of the Insolvency and Bankruptcy Code, 2016 read with the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations 2017 and the provisions of the Companies Act, 2013 as may be applicable in this regard.

The Board of Directors having made full enquiry into the affairs of the Company have formed an opinion that the Company will be able to pay-off its debts, if any, and that the Company is not being liquidated to defraud any person. In this regard, the Directors have made a declaration of solvency duly verified by an affidavit pursuant to section 59 (3) of the Insolvency and Bankruptcy Code, 2016.

As laid down in Section 59 of the Insolvency and Bankruptcy Code, 2016, your Directors will also file declaration of solvency with the jurisdictional Registrar of Companies. The said Declaration of Solvency from the Directors in the form of an affidavit and list of debts as signed by majority of the Directors of the Company accompanied by the Financial Statements and record of business operations of the Company for the previous two years (31st March, 2024 and 31st March 2023) is available for inspection at the Registered Office of the Company during business hours on any working day.

The proposed resolution also seeks approval of the members for the appointment of Ms. Nithya Pasupathy, an Insolvency Professional registered with Insolvency and Bankruptcy Code of India (IBBI Registration number: IBBI/IPA-002/IP-N00911/2020-2021/13144), as Liquidator of the Company and fixing her remuneration pursuant to the provisions of the Insolvency and Bankruptcy Code, 2016.The liquidator is entrusted with the powers and duties as per applicable provisions of the Insolvency and Bankruptcy Code, 2016, with the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations 2017 and other applicable provisions as may be in the beneficial liquidation of the Company

The Board of Directors of the Company believe that the proposed voluntary liquidation is in the best interest of all the stakeholders of the Company. The Board of Directors, therefore, recommend the passing of the resolution at Item No. 1 as a Special Resolution.

None of the Directors, Key Managerial Persons of the Company and/or their respective relatives shall be considered to be concerned or interested in the proposed special resolution except to the extent of their respective shareholding, if any in the Company.

//Certified True Copy//
For Ampool India Private Limited

Ampool India Private Limited

Jaywardhan Semwal
Director
DIN: 08730303
Address: A1003, Nagarjuna Maple Heights, Marathalli Outer Ring Road, Bangalore-560048, Karnataka, India

Date: 14th August 2024
Place: Bangalore

MINUTES

MINUTES OF THE PROCEEDINGS OF THE EXTRAORDINARY GENERAL MEETING OF AMPOOL INDIA PRIVATE LIMITED ("THE COMPANY") HELD ON WEDNESDAY, THE 14th DAY OF AUGUST 2024 AT 11 A.M. IST AT THE REGISTERED OFFICE OF THE COMPANYAT A SHORTER NOTICE

Equity shareholders present

1.Hewlett Packard Enterprise Company- represented by its authorised representative, Mr. Rajesh Borde

2.Rakesh Kumar Singh

Equity shareholders present in person and as authorised representative of the bodies corporate

As per attendance slip, total number of equity shareholders personally present were two.

Equity shareholders present through proxy and number of shares represented by them

As per attendance slip, no equity shareholders were present through proxy.

Chairman
Mr. Rajesh Borde, Chairman of the meeting took the chair and welcomed the equity shareholders present in 1st Extraordinary General Meeting of the Company.

Quorum
The requisite quorum of equity shareholder being present, the Chairman declared the meeting in order.

Notice
With the consent of the equity shareholders present, the Notice convening the extraordinary meeting having already been circulated to the shareholders, were taken as read.

Thereafter Chairman took the agenda items.

SPECIAL BUSINESS

1.APPROVAL FOR VOLUNTARY LIQUIDATION OF THE COMPANY AS PER THE INSOLVENCY AND BANKRUPTCY CODE, 2016 AND APPOINTED OF LIQUIDATOR

The Chairman informed the equity shareholders of the Company that there are no business operations in the Company at present or proposed in future, and it would recommend to voluntarily liquidate the Company through a voluntary liquidation process under the Insolvency and Bankruptcy Code, 2016, by way of a special resolution of its shareholders. It was further informed that for the purpose of the voluntary liquidation, it is required to appoint an Insolvency Professional as the Liquidator to liquidate the affairs of the Company and to fix the remuneration to be paid to the Insolvency Professional appointed as the Liquidator of the Company.

The following resolution was passed unanimously by the members, without modification:

"RESOLVED THAT pursuant to the provisions of Section 59 of the Insolvency and Bankruptcy Code, 2016 (IBC), and such other applicable provisions, including relevant enactments and modifications thereto read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, the consent of the members of the Company be and is hereby accorded for voluntary liquidation of the Company, with effect from the date of passing of this resolution.

CHAIRMAN'S INITIALS

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MINUTES

RESOLVED FURTHER THAT pursuant to the provisions of Clause (c) of Sub- Section 3 of Section 59 of the Insolvency and Bankruptcy Code, 2016, including any statutory amendments or re-enactments thereof, **Ms. Nithya Pasupathy**, having IBBI Registration number: IBBI/IPA-002/IP-N00911/2020-2021/13144, registered Insolvency Professional, be and is hereby appointed as the Liquidator of the Company for the purpose of voluntary liquidation of the Company and to exercise all powers under the Insolvency and Bankruptcy Code, 2016 and the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and other applicable regulations, if any (including any statutory modifications or re-enactments thereof for the time being in force) to the extent applicable, at the following terms of remuneration:

Sl no.	Particulars	Amount*
1	Professional Fees for the scope as submitted in the proposal, including fees to act as Liquidator [For the period of 90 days from the EGM]	INR 4,50,000 plus taxes
2	Professional Fees for the Counsel for appearance before the NCLT, Mumbai	INR 50,000 plus taxes
3	Professional Fees for every month of extended period of Liquidation beyond the 90 days from the EGM	INR 45,000 per month

**The professional fee quoted above is exclusive of following:*
a) Actual Filing fee payable to the Ministry of Corporate Affairs.
b) Statutory advertisements in news papers
c) Fees payable to other statutory authorities, if any
d) Professional Fee payable to Chartered Accountants, if any
e) Clearance from Income Tax Department, if required.
f) Filing Fee payable to Hon'ble National Company law Tribunal.
g) Any other actual expenditure which has to be reimbursed by the company based on production of bills.

RESOLVED FURTHER THAT pursuant to the provisions of the Insolvency and Bankruptcy Code, 2016, upon the appointment of the Liquidator, the power of the Board of Directors of the Company shall cease, which powers the Liquidator shall then assume, for the purpose of carrying out duties and functions as a Liquidator, in order to affect the liquidation of the Company, and for all matters incidental and consequential thereto.

RESOLVED FURTHER THAT without prejudice to the generality of the aforesaid, pursuant to Sections 35, 37 and other applicable provisions of Insolvency and Bankruptcy Code, 2016, the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and other applicable provisions, if any, the Liquidator shall exercise the following powers:

a) To institute or defend suit, prosecution or other legal proceeding, civil or criminal in the name of and on behalf of the Company;
b) To carry on the business of the Company so far as may be necessary for the beneficial liquidation of the Company;
c) To appoint any professional at a reasonable remuneration to assist him in discharge of his duties;
d) To appoint such other professional or to continue with the appointment of the existing statutory auditor of the Company as may be required till the dissolution of the Company;
e) To discharge all powers, functions duties as required under Section 35 of the Insolvency and Bankruptcy Code, 2016, read with the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 or any other applicable provisions;
f) To open separate bank account on behalf of the Company as per the requirement of the Insolvency and Bankruptcy Code, 2016, or to change the name of the existing bank account of the Company as may be deemed appropriate; and

CHAIRMAN'S INITIALS

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MINUTES

g) To do all such other thing as may be in the beneficial liquidation of the Company and distribution of assets including but not limited to obtaining any consultation from the stakeholders of the Company.

RESOLVED FURTHER THAT pursuant to and in accordance with the Insolvency and Bankruptcy Code, 2016 and the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, the Liquidator be and is hereby authorized to sell and liquidate any of the Company's properties by public auction or private contract with the power to transfer the whole of it to any person or to the sell the same in parcels.

RESOLVED FURTHER THAT the Liquidator be and is hereby authorised to exercise all or any the power given to him, expressly or implied, under the Insolvency and Bankruptcy Code, 2016 and any other enactment as may be applicable, and may also appoint or take assistance of professionals, lawyers and experts as deemed fit in order to efficiently and effectively wind up the affairs of the Company."

VOTE OF THANKS

The Chairman announced the summary of the decisions taken in the meeting as against each agenda item and all the decisions were approved unanimously by the members/shareholders present at the meeting.

The Chairman confirmed the presence of members/shareholders throughout the meeting.

There being no other business to transact, the meeting concluded with a vote of thanks to the Chairman, at 11:15 A.M. IST.

Date: Pune
Place: 14th August 2024

CHAIRMAN

CHAIRMAN'S INITIALS

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AMPOOL

Date: 14th August 2024

To,

Nithya Pasupathy - Insolvency Professional
IBBI/IPA-002/IP-N00911/2020-2021/13144 Old No:
28 (New No: 10), 3rd Cross Street, R.K. Nagar, Raja
Anna Malai Puram,
Chennai, Tamil Nadu ,600028

Dear Sir/ Madam,

Subject: Appointment of Company Liquidator for the purpose of voluntary Liquidation.

We are glad to inform that, we hereby appoint you as the liquidator of the Company, on such a remuneration be decided in the Extraordinary General Meeting held on 14th August 2024 for the purpose of voluntary Liquidation of **AMPOOL INDIA PRIVATE LIMITED,** pursuant to the provisions of Section 59 of the Insolvency and Bankruptcy Code, 2016 and other rules and regulation framed thereunder.

Thanking you,

For and on behalf of **AMPOOL INDIA PRIVATE LIMITED**

Ampool India Private Limited

Jaywardhan Semwal
Director
DIN: 08730303

CS. Nithya Pasupathy
Insolvency Professional

Date: 27th June, 2024

To,

The Board of Directors
AMPOOL INDIA PRIVATE LIMITED
Office No. 501, Corporate Plaza SR 106A,
Bhamburda, Pune, Maharashtra, India, 411016.

Dear Sir,

Sub: Certificate and Consent for Appointment of Company Liquidator for the purpose of voluntary liquidation of the Company.

I, Nithya Pasupathy, a registered Insolvency Professional with Insolvency and Bankruptcy Board of India under Reg. No. **IBBI/PA-002/IP-N00911/2020-2021/13144**, having office at Old No: 28 (New No: 10), 3rd Cross Street, R. K. Nagar, Raja Anna Malai Puram, Chennai, Tamil Nadu 600028 hereby give my consent to be appointed as the Liquidator, for the voluntary liquidation of the Company in accordance with the Insolvency and Bankruptcy Code, 2016 read with Regulations made thereunder.

I hereby certify and affirm that:

1) I am eligible to be appointed as the Liquidator of the Company;

2) There are no disciplinary proceedings or restraint orders pending against me with the Insolvency and Bankruptcy Board of India;

3) I adhere to the provision as set out in the Insolvency and Bankruptcy Board of India (Insolvency Professionals) Regulations, 2016;

4) I am independent of the Company and its Board and hereby disclose the following in accordance with Rule 6 Insolvency and Bankruptcy Board of India (Voluntary Liquidation process) Regulation, 2017:

    a) I am eligible to be appointed as an independent director on the board of the corporate person under section 149 of the Companies Act, 2013 (18 of 2013), where the corporate person is a company;

b) I am not a related party of the Company;

c) I am not been an employee or proprietor or a partner of firm of auditors or company secretaries or cost auditors of the Company; or of a legal or a consulting firm, that has or had any transaction with the Company contributing ten per cent or more of the gross turnover of such firm, at any time in the last three years.

d) I had/have no pecuniary or personal relationship with the Company or any of its stakeholders.

e) I am not/was a Director or Partner, or any other partner or director of such insolvency professional entity represents any other stakeholder in the same liquidation.

INSOLVENCY PROFESSIONAL
CS. NITHYA PASUPATHY

CS Nithya Pasupathy
Insolvency Professional

AMPOOL

I. LIST OF DIRECTORS

Sr. No.	DIN	Full Name	Designation	Date of Appointment
1.	07852340	Sanjay Mujoo	Director	25/08/2021
2.	08730303	Jaywardhan Semwal	Director	25/08/2021

II. LIST OF SHAREHOLDERS

Sr. No.	NAME OF THE SHAREHOLDER	No of Equity Shares	% of HOLDING
1.	Hewlett Packard Enterprise Company	9,990	99.9%
2.	Rakesh Kumar Singh	10	0.1%

//CERTIFIED TRUE COPY//

FOR AMPOOL INDIA PRIVATE LIMITED

Ampool India Private Limited

Jaywardhan Semwal
Director
DIN: 08730303
Address: A1003, Nagarjuna Maple Heights, Marathalli Outer Ring Road, Bangalore-560048, Karnataka, India